

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/82-ALC4/2014 MEETING DATE : 11.09.2014

The Meeting No. 7/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 11.09.2014 but actually held on 23.09.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Dr. Nitin Jain, Scientist-E, D/o Biotechnology
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Shri Mahendra Vikram Singh, Foreign Trade Development Officer
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC

The committee went through the minutes of earlier NC -III meeting No. 6/82 scheduled for 24.07.2014 but actually held on 29.08.2014.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No. A-6	M/s Pharmazell (India) Pvt Ltd.			
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/162/00419/AM14/DES-III			
Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/234/2014-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Dehydrocholic Acid	1 kg	1	Cholic Acid	1.354
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-61	M/s Vivimed Labs Ltd..
Meeting No.07/AM15 dated – 11.09.2014	File No. 01/82/162/00050/AM15/DES-III File No. 01/82/162/00053/AM15/DES-III
Adv. Lic. No 0910052425 dated 30.04.2012	RA.No.09/24/040/00044/AM13
Adv. Lic. No 0910052164 dated 13.04.2012	RA.No.09/24/040/00016/AM13

निर्मल कुमार, उपाध्यक्ष, निदेश, विदेश व्यापार, प्रधान निदेशक
Dy. Director General of Foreign Trade
निदेश, व्यापार, प्रधान निदेशक
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Decision: In the light of earlier decision taken by NC in its 1/82 meeting dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sodium Ascorbyl Phosphate or C-Vite	1 kg	1.	(2R)-2-[(1S)-1,2-Dimethoxyethyl]-4,5-Dihydroxyfuran-3-One	1.110 kg
		2.	Methanol	2.664 kg
		3.	Potassium Carbonate	4.610 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-62	M/s Aarti Drugs Ltd.
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/050/427/AM13/DES-III
RA. No. 03/81/040/241/AM13	Adv. Lic. No. 0310714511 dt. 07.11.2012
RA No. 03/81/040/00072/AM14	Adv. Lic. No. 0310737543 dt. 13.06.2013
Decision: It was decided to remind the firm to furnish relevant portion of British Pharmacopeia to show that 2-Thiophene Ethylamine and Thiophene-2-Ethanol are one and the same. The case was deferred for 09.10.2014.	

Case No. B-63	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.07/AM15 dated – 11.09.2014	F. No.01/82/50/00557/AM13/DES-III
	adv. Lic. No. 0310701405 dated 10.07.2012
Decision: The case was withdrawn as a decision in the matter had already been taken in 5/82 meeting held on 25.07.2014.	

Case No. B-64	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.07/AM15 dated – 11.09.2014	F. No.01/82/50/00556/AM13/DES-III F. No.01/82/50/00001/AM13/DES-III F. No.01/82/50/01173/AM13/DES-III
	adv. Lic. No. 0310701402 dated 10.07.2012 adv. Lic. No. 0310688849 dated 30.03.2012 adv. Lic. No. 0310721416 dated 18.01.2013
Decision: The case was withdrawn as a decision in the matter had already been taken in 5/82 meeting held on 25.07.2014.	

निदेश
By Director General of Foreign Trade
निदेशा विभाग
Directorate General of Foreign Trade
राष्ट्रिय विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. B-65	M/s Padmini Aromatics Pvt. Ltd.
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/050/00375/AM10/DES-III F.No. 01/82/050/00375/AM10/DES-III
RLA's File no. 07/24/040/136/AM10 RLA's File no. 07/24/040/294/AM10	Adv. Lic. No. 0710066165 dt. 24.07.2009 Adv. Lic. No. 0710068389 dt. 19.11.2009

Decision: : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2012-Ch. II dated 10.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

(A) Adv. Lic. No. Adv. Lic. No. 0710066165 dt. 24.07.2009

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alpha Damascone PA	1 kg	1	Citral	1.583 kg
Beta Damascone PA	1 kg	1	Citral	1.583 kg
Mysosan SA	1 kg	1	Alpha Pinene	1.27 kg
		2	Sodium Borohydride	0.077 kg
		3	N Propionaldehyde	0.390 kg
Sandol SA	1 kg	1	Alpha Pinene	1.18 kg
		2	Sodium Borohydride	0.077 kg
		3	N Butyraldehyde	0.452 kg
Sabanol SA	1 kg	1	Alpha Pinene	1.36 kg
		2	Sodium Borohydride	0.077 kg
Sanflore SA	1 kg	1	Alpha Pinene	1.01 kg
Polysandol PA	1 kg	1	Alpha Pinene	1.27 kg
		2	Sodium Borohydride	0.077 kg
		3	Methyl Iodide	0.954 kg
Shivanol SA	1 kg	1	Alpha Pinene	1.00 kg
		2	N Propionaldehyde	0.381 kg
Woodamber SA	1 kg	1	Citral	0.981 kg
		2	Methyl Propyl Ketone	0.542 kg
		3	Nickle Catalyst 5132 P	0.06 kg

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उप महासंचालक, विदेश व्यापार
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Directorate General of Foreign Trade
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(B) Adv. Lic. No. Adv. Lic. No. 0710068389 dt. 19.11.2009

Decision: : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2012-Ch. II dated 10.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mysosan SA	1 kg	1	Alpha Pinene	1.27 kg
		2	Sodium Borohydride	0.077 kg
		3	N Propionaldehyde	0.390 kg
Sandol SA	1 kg	1	Alpha Pinene	1.18 kg
		2	Sodium Borohydride	0.077 kg
		3	N Butyraldehyde	0.452 kg
Shivanol SA	1 kg	1	Alpha Pinene	1.00kg
		2	N Propionaldehyde	0.381 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-66	M/s Vindhya Pharma (India) Pvt Ltd.
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/050/00660/AM14/DES-III
RLA's File no. 09/24/040/122/AM12	Adv. Lic. No. 0910056447 dt. 25.06.2013

Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/792/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Dibenzoyllactol	1 kg	1	3,5-Di-O-Benzoyl-2-Deoxy-2,2-Difluoro-D-Erythropentane-1,4-Lactone	1.047
			<u>OR</u> Ethyl 2,2-difluoro-3-hydroxy-3-(2,2-dimethyl-1,3 dioxolan-4yl) propionate	

RA concerned may take further necessary action as per above decision of NC.

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Case No. B-67	M/s Otsuka Chemical (India) Pvt Ltd.
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/050/00434/AM14/DES-III
RA No. 05/24/040/00137/AM14	Adv. Lic. No. 0510360662 dt. 24.07.2013
Decision: Committee considered the case as per agenda and it was decided to call for technical literature in support of description of export product. The case is deferred for 09.10.2014.	

Case No. B-68	M/s Saurav Chemicals Ltd.
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/050/00865/AM12/DES-III F.No. 01/82/050/01382/AM13/DES-III
RLA's File no. 22/24/040/00039/AM12	Adv. Lic. No. 2210011843 dt. 01.09.2011
RLA's File no. 22/24/040/00074/AM13	Adv. Lic. No. 2210013689 dt. 05.03.2013
Decision: Copy of fresh representation, alongwith production and consumption data duly certified by Central Excise Authority received from the firm and same has been already sent to Department of Pharmaceuticals for their comments. The case was deferred for 09.10.2014.	

Case No. B-69	M/s Rohan Exports India Ltd. & M/a Mahesh Raj Chemicals Ltd.
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/83/162/00654/AM12/DES-III
Appeals filed	Against order of the Jt. DGFT, Ahmedabad in pursuance of order dated 20.01.2010 of the Hon'ble High Court of Gujarat.
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting it has been found that despite repeated reminders the Institute of Chemical Technology Mumbai, has not given their opinion whether the export product "4, 4 Diamino Sulfanilide" is manufactured only of purity 93% on commercial scale. Further will the product always contained 7% or more of impurities. It was also decided to remind the Department of C&PC to take appropriate action and furnish their comments as the case has been pending for long.	
The case is deferred for 09.10.2014	

Case No. B-70	M/s Chirag Enterprise, Jamnagar, Gujarat
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
RLA's File no. 24/24/040/00009/AM11	Adv. Lic. No. 2410029974 dt. 27.10.2010
RLA's File no. 24/24/040/00014/AM11	Adv. Lic. No. 2410030871 dt. 27.10.2010
Decision: It was decided to defer the case for 09.10.2014 for comments of Petrochemical division of Department of C&PC	

Case No. B-71	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.07/AM15 dated – 11.09.2014	F. No.01/82/50/256/AM13/DES-III F. No.01/82/50/261/AM13/DES-III F. No.01/82/50/260/AM13/DES-III F. No.01/82/50/255/AM13/DES-III F. No.01/82/50/928/AM12/DES-III

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	adv. Lic. No. 0310694731 dated 15.05.2012 adv. Lic. No. 0310694936 dated 16.05.2012 adv. Lic. No. 0310694925 dated 16.05.2012 adv. Lic. No. 0310694706 dated 15.05.2012 adv. Lic. No. 0310642739 dated 18.07.2011
Decision: It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.	

Case No. B-72	M/s The Andhra Sugar Ltd.
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/162/00917/AM12/DES-III
RA No. 26/02/040/00001/AM11	Adv. Lic. No. 2610010636 dt. 04.01.2011
Decision: It was decided to withdraw the case as it had been already approved in 3/82 meeting dated 25.06.2014.	

Case No. B-73	M/s Haldia Petrochemicals Ltd.			
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/050/01534/AM09/DES-III			
Adv. Lic.No. 0210122139 dated 13.01.2009	RA F.No. 02/24/040/00248/AM09			
Decision: In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/24/2003-PC- II dated 22.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Motor Spirit / Pyrolysis Gasoline (Py Gas)	1 kg	1.	Naphtha	0.734 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. C-8	M/s Reliance Industries Ltd.	
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/50/00024/AM15/DES-III	
Decision: Committee considered the case as per agenda and In the light of written comments forwarded by Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/55/2014-PC- II dated 16.09.2014, it was decided to amend / correctthe importitem against the published SION Nos. A-1839 A-1841 and A-1842 as details given below:		
SION No.	From (Import item)	To (Import item)
SION Nos. A-1839 A-1841 and A-1842	Heat Transfer Fluid (dowtherm / Santotherm 66/ Terminal VP 1)	Heat Transfer Fluid (dowtherm / Santotherm 66/ Therminol VP 1)

Case No. A-9	M/s Emami Biotech Ltd.
Meeting No.07/AM15 dated – 11.09.2014	F.No. 01/82/50/00108 /AM15/DES-III

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Decision: It was decided to call from the firm the following technical details/clarifications:

- Chemical reactions, molecular and structural formulae and molecular weights.
- stage wise percentage Yields
- Complete material balance and flow chart of the process.
- Detail of by-products/co-products formed in the above production with quantities and values certified by CA.
- Authentic technical literature in support of norms applied for import.

The case was deferred for 25.09.2014.

Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:09.10.2014
Decision : Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments. Case is deferred for 09.10.2014.			

Case No.:38/24/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/01237/AM14/	RLA File :09/24/040/00585/AM11/	Lic.No/Date:0910046104 28.03.2011	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/110/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Nateglinide	1 kg	1	Trans-4-Isopropyl cyclohexane carboxylic acid	1.09
		2.	D-Phenyl alanine	0.954
		3	Activated Carbon	0.040
		4.	Acetone	2.625
		5.	N-Heptane	4.185
		6.	Pivaloyl Chloride	0.826
		7.	Steam/Thermal Coal	As per Fuel Policy.

RA may take appropriate action as per the decision of Norms Committee.

3	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA	Meet No/Date:7/82-	Status:Deffered
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Dy. Director General of Foreign Trade
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	PRIVATE LIMITED	ALC4/2014 11.09.2014	
HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

Case No.:93/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
4 HQ File :01/82/050/00495/AM15/	RLA File :09/24/040/00234/AM12/	Lic.No/Date:0910048657 08.09.2011	Defer Date:
Decision : Withdrawn as the case had already been approved by the NC in its 6/82 meeting dated 29.08.2014.			

Case No.:99/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
5 HQ File :01/82/050/00501/AM15/	RLA File :09/24/040/00400/AM12/	Lic.No/Date:0910050210 14.12.2011	Defer Date:
Decision :: Withdrawn as the case had already been approved by the NC in its 6/82 meeting dated 29.08.2014.			

Case No.:102/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
6 HQ File :01/82/050/00504/AM15/	RLA File :09/24/040/00472/AM12/	Lic.No/Date:0910050978 25.01.2012	Defer Date:
Decision : Withdrawn the case has been already been approved by the NC in its 6/82 meeting dated 29.08.2014.			

Case No.:106/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
7 HQ File :01/82/050/00508/AM15/	RLA File :09/24/040/00545/AM12/	Lic.No/Date:0910051321 16.02.2012	Defer Date:
Decision : Withdrawn the case has been already been approved by the NC in its 6/82 meeting dated 29.08.2014.			

Case No.:21/20/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
8 HQ File :01/82/050/01007/AM14/	RLA File :09/24/040/00668/AM12/	Lic.No/Date:0910052113 11.04.2012	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक, वि.म. अंतर
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
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Case No.:44/20/82-ALC4/2013	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
9 HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:09.10.2014
Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 09.10.2014.			

Case No.:76/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
10 HQ File :01/82/050/00478/AM15/	RLA File :09/24/040/00030/AM13/	Lic.No/Date:0910052452 02.05.2012	Defer Date:
Decision : Withdrawn as the case had already been approved by the NC in its 6/82 meeting dated 29.08.2014.			

Case No.:242/6/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/00644/AM15/	RLA File :09/24/040/00048/AM13/	Lic.No/Date:0910052505 09.05.2012	Defer Date:

Decision :Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/793/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
(1S, 4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO--2-CYCLOPENTENE-1-METHANOL(AFC)	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE (VINCELACTAM)	1.832
		3	D(-)TARTARIC ACID	1.06
		4	SODIUM BOROHYDRIDE	0.226
		5	PYRIDINE	1.00
		6	ISOPROPYL ALCOHOL	4.70
		7	METHANOL	4.23
		8	DICHLORO METHANE	2.47

RA concerned may take further necessary action as per above decision of NC.

Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
12 HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Petrochemicals.			

KUMAR
Dy. Director (General) of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
बाह्य व्यापार विभाग
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Udyog Bhawan, New Delhi

Division of Department of Chemicals and Petrochemicals.

13	Case No.:28/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01014/AM14/	RLA File :09/24/040/00070/AM13/	Lic.No/Date:0910052608 14.05.2012	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

14	Case No.:38/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01024/AM14/	RLA File :09/24/040/00069/AM13/	Lic.No/Date:0910052665 17.05.2012	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

15	Case No.:39/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01025/AM14/	RLA File :09/24/040/00094/AM13/	Lic.No/Date:0910052780 25.05.2012	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

16	Case No.:31/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01017/AM14/	RLA File :09/24/040/00108/AM13/	Lic.No/Date:0910052814 29.05.2012	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

17	Case No.:20/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01006/AM14/	RLA File :09/24/040/00127/AM13/	Lic.No/Date:0910052908 07.06.2012	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

18	Case No.:17/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01003/AM14/	RLA File :08/24/040/00088/AM13/	Lic.No/Date:0810112512 14.06.2012	Defer Date:09.10.2014

निर्देशक, व्यापार/व्यापारिक विभाग
उप-निदेशक, व्यापार/व्यापारिक विभाग
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision :It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.

19	Case No.:18/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:09.10.2014
Decision : It was decided to call from the firm copy of relevant DML showing composition of the export product. The case was deferred for 09.10.2014.				

20	Case No.:19/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01005/AM14/	RLA File :08/24/040/00095/AM13/	Lic.No/Date:0810112510 14.06.2012	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

21	Case No.:34/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01020/AM14/	RLA File :08/24/040/00100/AM13/	Lic.No/Date:0810112516 14.06.2012	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

22	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

23	Case No.:40/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

24	Case No.:112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
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निर्मल क्लर्क/NIRMAL KUMAR
उप सहायक निदेशक
Dy. Director General
विदेश व्यापार, नयाँ दिल्ली
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:09.10.2014
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Decision : It was decided to defer the case for 09.10.2014 for comments of Department of IPP.

Case No.:43/33/82-ALC4/2012

Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,

Meet No/Date:7/82-ALC4/2014
11.09.2014

Status:Approved

HQ File
:01/82/050/01190/AM13/

RLA File
:03/94/040/00727/AM13/

Lic.No/Date:0310716674
07.12.2012

Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/287/2011-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

25

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
2-(N,N-DIMETHYLAMINO)-2-PHENYL-1-BUTANOL		1	PROPIOPHENONE	2.10
		2	METHANOL	2.88
		3	SODIUM CYANIDE	0.768
		4	CAUSTIC SODA FLAKES	1.00
		5	DIMETHYL SULPHATE	1.019
		6	FORMALDEHYDE	0.66
		7	SYNHYDRIDE / VITRIDE	2.412

RA concerned may take further necessary action as per above decision of NC.

Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:11.09.2014
26	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/230/2014-PI(Norms) dated 16.05.2013, stated that there is no manufacturing activity involved as finished formulated injections are to be imported from France and after relabeling /packaging those injections are to be exported to Sri Lanka. Further, since it is more re-export of finishing formulations. The case was deferred for 09.10.2014		

Case No.:165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:09.10.2014
27	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/361/2013-PI(Norms) dated 11.09.2013, it was decided to call from the firm a copy of Master batch Formula duly certified by Quality -Control In charge. The case was deferred for 09.10.2014.		

Case No.:13/12/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82-ALC4/2014	Status:Deffered
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उद्योग बंधन, नई दिल्ली
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		11.09.2014	
HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date:09.10.2014
Decision : It was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 09.10.2014.			

29	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

30	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

31	Case No.:9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:09.10.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/478/2014-PI(Norms) dated 05.09.2014, stated that they have examined the matter and it is noted that the reply received from the firm does not related to the present case under reference , Import item –Betamethasone Dipropionate USP. It was decided to give last reminder to the firm to furnish the following technical details: (a) Net weight of the cream in each tube. (b) Detailed working on arriving at the norms applied by the firm The case was deferred for 09.10.2014.				

32	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.				

33	Case No.:7/3/82-ALC4/2013	Party Name:WOCKHARDT	Meet No/Date:7/82-	Status:Deffered
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Director General
Directorate General of Foreign Trade
उद्योग विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	LIMITED	ALC4/2014 11.09.2014	
HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:09.10.2014
Decision : It was decided to send a copy of application again to DCGI for their comments. The case was deferred for 09.10.2014.			

Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
34 HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Chemicals and Petrochemicals.			

Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
35 HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of IPP.			

Case No.:31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:09.10.2014
36	Decision : It was decided to remind the firm to furnish the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 09.10.2014.		

37

Case No.:8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/744/2013-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
		1	THIOPHENOL	0.795

Dy. Director, Directorate of Foreign Trade
 विदेश व्यापार निदेशावली विभाग
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Wid-1

DPQ (OR) 10,11-DIHYDRO-11- OXODIBENZO[B,F][1,4] THIAZEPINE	2	1-CHLORO-2- NITROBENZENE	1.137
	3	PHENYL CHLOROFORMATE	0.853
	4	POLYPHOSPHORIC ACID	2.95
	5	n-HEXANE	0.573
	6	TOLUENE	1.257

RA concerned may take further necessary action as per above decision of NC.

Case No.:108/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
38 HQ File :01/82/050/00510/AM15/	RLA File :09/24/040/00576/AM13/	Lic.No/Date:0910055386 13.03.2013	Defer Date:
Decision : Withdrawn as the case has been already been approved by the NC in its 6/82 meeting dated 29.08.2014.			

Case No.:32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:09.10.2014
39 Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 17.04.2014 has informed that the reply received from the firm is incomplete. It was decided to give last reminder to the firm to furnish copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs". The case was deferred for 07.08.2014.			

Case No.:57/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:09.10.2014
40 Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 17.04.2014 has informed that the reply received from the firm is incomplete. It was decided to give last reminder to the firm to furnish copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs". The case was deferred for 09.10.2014.			

Case No.:6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
41 HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:09.10.2014
Decision : It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 09.10.2014.			

निदेश व्यापार, मुद्राविनिमय
उद्योग भवन, नई दिल्ली
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

42	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:09.10.2014
Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 09.10.2014.				

43	Case No.:117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:09.10.2014
Decision : It was decided to remind the firm to furnish the following technical details: 1. Complete set of application 2. Details of Manufacturing process of 3,3,5 Trimethyl Cyclohexanone with Chemical equations, molecular formula, molecular weights. 3. Yield obtained in each step. 4. Authentic technical literature in support of yield obtained. 5. Material balance. 6. CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input 7. Detailed calculations, arriving at the norms applied for. The case was deferred for 09.10.2014.				

44

Case No.:15/4/82-ALC4/2014	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00263/AM15/	RLA File :03/94/040/01017/AM13/	Lic.No/Date:0310729944 01.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch. II dated 13.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ANISOLE PURE (MIN.99%)	1 kg	1	ANISOLE CRUDE (MAX.96%)	1.05 kg
		2.	CAUSTIC SODA FLAKES	0.120 kg
RA may take appropriate action as per the decision of Norms Committee.				

45	Case No.:17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:09.10.2014
Decision : Copy of application has been already sent to Department of Pharmaceutical on dated for their comments. The case is deferred for 09.10.2014.				

निर्मल कुमार/निदेशक, बाहरी व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

46	Case No.:71/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

47	Case No.:120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:09.10.2014
	Decision : It was decided to remind the firm to furnish the following information from the firm : 1. Stepwise yield on molar basis for each step of manufacturing process. 2. Material balance for each step. 3. Copy of Technical Literature in support of yield claimed 4. Requirement of Calrithromycin Oxime per kg of clarithromycin. (ii) Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 09.10.2014			

48	Case No.:68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/159/2004-PC- II dated 04.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentane	1 MT	1.	Naphtha	1.158 MT

RA may take appropriate action as per the decision of Norms Committee.

49	Case No.:160/10/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/00343/AM14/	RLA File :03/95/040/00024/AM14/	Lic.No/Date:0310731584 17.04.2013	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product Simethicone (3 Export Item)

Sl. No.	Export product	Import items	Qty. Allowed 1 kg Export Product
1	Simethicone 100% USP or BP or EP	Silicone Fluid / Oil of relevant Viscosity	0.96 kg/kg
2	Simethicone Emulsion USP 30%	Silicone Fluid / Oil of relevant Viscosity	0.288 kg/kg
3	Dimethicone USP or BP or EP (Various Viscosity)	Silicone Fluid / Oil of relevant Viscosity	1.01 kg/kg

RA concerned may take further necessary action as per above decision of NC.

50	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:09.10.2014
	Decision : reply received from the firm and sent to department of Pharmaceuticals for their comments. The case is deferred for 09.10.2014			

51	Case No.:43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

52	Case No.:76/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/00661/AM14/	RLA File :09/24/040/00611/AM13/	Lic.No/Date:0910055845 23.04.2013	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/751/2013-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
EMTRICITABINE	1 kg	1	(2R,5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylicacid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester (FCE)	2.50
		2	Di potassium hydrogen phosphate	2.075
		3	Sodium borohydride	0.51

निर्मल कुमार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

4	Isopropyl alcohol	2.11
5	Toluene	0.16
6	Methanol	0.33
7	Triethylamine	1.10
8	Methylene dichloride	1.71

RA concerned may take further necessary action as per above decision of NC.

Case No.: 4/7/82-ALC4/2014	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date: 7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00648/AM15/	RLA File :09/24/040/00035/AM14/	Lic.No/Date: 0910055923 02.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N BUTYL MAGNESIUM CHLORIDE 24%	1 kg	1	N BUTYL CHLORIDE	0.200 kg
		2.	TETRAHYDROFURAN	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 18/7/82-ALC4/2014	Party Name: VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2014 11.09.2014	Status: Deffered
HQ File :01/82/050/00662/AM15/	RLA File :09/24/040/00624/AM13/	Lic.No/Date: 0910055914 02.05.2013	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.: 6/7/82-ALC4/2014	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2014 11.09.2014	Status: Deffered
HQ File :01/82/050/00650/AM15/	RLA File :09/24/040/00043/AM14/	Lic.No/Date: 0910055932 03.05.2013	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.: 9/7/82-ALC4/2014	Party Name: VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date: 7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00653/AM15/	RLA File :09/24/040/00600/AM13/	Lic.No/Date: 0910055941 06.05.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/63/2013-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP			

Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 शांतिनग्न विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXYBENZYL ESTER (GCLE)	1 kg	1	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81
		2	ACETONE	1.971
		3	ISOPROPYL ALCOHOL	0.66
		4	DIMETHYL FORMAMIDE	1.314
		5	METHYLENE CHLORIDE	3.29
		6	2 MERCAPTO BENZO THIAZOLE	0.511
		7	METHANOL	1.971

RA concerned may take further necessary action as per above decision of NC.

Case No.:170/10/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00353/AM14/	RLA File :03/94/040/00075/AM14/	Lic.No/Date:0310733767 09.05.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/38/2014-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No	Import items	Qty. Allowed
AGOPEN-250 TABLETS PHENOXYMETHYLPENICILLIN TABLETS 250mg	1 kg	1	PHENOXYMETHYLPENICILLIN POTASSIUM	282.65 mg/tablets
RA concerned may take further necessary action as per above decision of NC.				

Case No.:7/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00651/AM15/	RLA File :09/24/040/00047/AM14/	Lic.No/Date:0910055973 09.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/803/2013-PI(Norms) dated 09.09.2014, and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
RACTOPAMINE HCL	1 kg	1.	4-(4-Hydroxy Phenyl) -2-Butanone	0.910

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2.	4-Hydroxyacetophenone	Not shown in the process
3.	Methanol	1.87
4.	Ethyl Acetate	2.44
5.	Toluene	0.30
6.	Acetone	0.21

RA may take appropriate action as per the decision of Norms Committee.

Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:09.10.2014
59	Decision : It was decided to remind the firm to furnish the following information: 1. Complete technical details as per Appendix 33 2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 09.10.2014		

Case No.:20/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
60 HQ File :01/82/050/00664/AM15/	RLA File :09/24/040/00041/AM14/	Lic.No/Date:0910056000 15.05.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.		

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Case No.:15/7/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved													
HQ File :01/82/050/00659/AM15/	RLA File :09/24/040/00574/AM13/	Lic.No/Date:0910055998 15.05.2013	Defer Date:													
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/755/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. Allowed Kg/kg</td></tr><tr><td rowspan="2">L-MENTHYL GLYOXYLATE HYDRATE(MGH)</td><td rowspan="2">1 kg</td><td>1</td><td>GLYOXYLIC ACID 50%</td><td>0.752</td></tr><tr><td>2</td><td>CYCLO HEXANE</td><td>1.41</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg	L-MENTHYL GLYOXYLATE HYDRATE(MGH)	1 kg	1	GLYOXYLIC ACID 50%	0.752	2	CYCLO HEXANE	1.41
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg												
L-MENTHYL GLYOXYLATE HYDRATE(MGH)	1 kg	1	GLYOXYLIC ACID 50%	0.752												
		2	CYCLO HEXANE	1.41												
RA concerned may take further necessary action as per above decision of NC.																

62	Case No.:10/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014	Status:Deffered
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निर्मल कुमार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		11.09.2014	
HQ File :01/82/050/00654/AM15/	RLA File :09/24/040/00059/AM14/	Lic.No/Date:0910056003 16.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:14/20/82-ALC4/2013	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/01000/AM14/	RLA File :09/24/040/00016/AM14/	Lic.No/Date:0910056018 17.05.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/219/2014-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
FLUOXETINE HCL	1 kg	1	BENZALDEHYDE	1.687
		2	ISO PROPYL ALCOHOL	1.566
		3	PALLADIUM	0.008
		4	PARAFORMALDEHYDE	0.016
		5	ACETOPHENONE	1.445
		6	SODIUM BORO HYDRIDE	0.064
		7	DIMETHYL SULPHOXIDE	2.29
		8	PARA CHLORO BENZO TRIFLUORIDE	1.093

RA concerned may take further necessary action as per above decision of NC.

Case No.:11/7/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00655/AM15/	RLA File :09/24/040/00062/AM14/	Lic.No/Date:0910056024 17.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:52/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:8/7/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
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निर्मल कुमार / NIRMAL KUMAR
उद्योग नियंत्रण, निर्यात प्रशासन
Dy. Director General, Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00652/AM15/	RLA File :09/24/040/00049/AM14/	Lic.No/Date:0910056039 17.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:12/7/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
67 HQ File :01/82/050/00656/AM15/	RLA File :09/24/040/00060/AM14/	Lic.No/Date:0910056017 17.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

Case No.:19/7/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
68 HQ File :01/82/050/00663/AM15/	RLA File :09/24/040/00325/AM13/	Lic.No/Date:0910056083 21.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:10/20/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/00996/AM14/	RLA File :09/24/040/00057/AM14/	Lic.No/Date:0910056098 22.05.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/109/2014-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
TRIAZOLE HCL	1 kg	1	METHANOL	3.65
		2	ETHYL TRIFLUORO ACETATE	1.83
		3	ACETO NITRILE	4.11
		4	ORTHO XYLENE	6.42

RA concerned may take further necessary action as per above decision of NC.

Case No.:13/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
70 HQ File :01/82/050/00999/AM14/	RLA File :09/24/040/00068/AM14/	Lic.No/Date:0910056096 22.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

71 Case No.:132/14/82-	Party Name:BLUE DIP	Meet No/Date:7/82-	Status:Deffered
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निर्मल कुमार / निदेश
Dy. Director, Directorate of Foreign Trade
निदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग / Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC4/2013	ORGANIC INDUSTRIES,	ALC4/2014 11.09.2014	
HQ File :01/82/050/00717/AM14/	RLA File :03/94/040/00067/AM14/	Lic.No/Date:0310735418 23.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

Case No.:14/6/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
72 HQ File :01/82/050/00416/AM15/	RLA File :09/24/040/00065/AM14/	Lic.No/Date:0910056109 23.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:12/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
73 HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

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Case No.:14/7/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00658/AM15/	RLA File :09/24/040/00073/AM14/	Lic.No/Date:0910056111 23.05.2013	Defer Date:	
Decision :: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/483/2013-PI(Norms) dated 21.10.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
CYANO ACETIC ACID 98%	1 kg	1	CYANO ACETIC ACID 70% SOLUTION	1.587
		2	METHYL ISO BUTYL KETONE (MIBK)	1.25

RA concerned may take further necessary action as per above decision of NC.

Case No.:134/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
75 HQ File :01/82/050/00719/AM14/	RLA File :03/94/040/00508/AM13/	Lic.No/Date:0310735499 24.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of			

निर्मल कुमार निरुपमा
Director (General) of Foreign Trade
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Pharmaceuticals

Case No.:92/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved		
HQ File :01/82/050/00677/AM14/	RLA File :05/23/040/00043/AM14/	Lic.No/Date:0510355138 24.05.2013	Defer Date:		
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/781/2013-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
76	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
	Lynestrenol Bulk Drug	1 kg	1	19-Nor-4-Androstene-3,17-Dione Intermediate	1.40
			2	Tetrahydrofuran Solvent	5.80
			3	1,2 Ethane Dithiol Reagent	0.48
			4	Sodium Borohydride Reagent	0.163
RA concerned may take further necessary action as per above decision of NC.					

Case No.:207/10/82- ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered	
77	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments Petrochemical Division of Department of C&PC.				

Case No.:17/7/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved		
78	HQ File :01/82/050/00661/AM15/	RLA File :09/24/040/00080/AM14/	Lic.No/Date:0910056133 27.05.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/771/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
	PREGABALIN	1 kg	1	R-(-)-3-(CARBAMOYLMETHYL)-5- METHYL HEXANOIC ACID	1.47

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA concerned may take further necessary action as per above decision of NC.

Case No.:13/7/82-ALC4/2014	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00657/AM15/	RLA File :09/24/040/00018/AM14/	Lic.No/Date:0910056135 27.05.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/63/2013-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXYBENZYL ESTER (GCLE)	1 kg	1	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81
		2	ACETONE	1.971
		3	ISOPROPYL ALCOHOL	0.66
		4	DIMETHYL FORMAMIDE	1.314
		5	METHYLENE CHLORIDE	3.29
		6	2 MERCAPTO BENZO THIAZOLE	0.511
		7	METHANOL	1.971
RA concerned may take further necessary action as per above decision of NC.				

Case No.:16/7/82-ALC4/2014	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00660/AM15/	RLA File :09/24/040/00064/AM14/	Lic.No/Date:0910056134 27.05.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/63/2013-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXYBENZYL ESTER (GCLE)	1 kg	1	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81
		2	ACETONE	1.971
		3	ISOPROPYL ALCOHOL	0.66
		4	DIMETHYL FORMAMIDE	1.314
		5	METHYLENE CHLORIDE	3.29
		6	2 MERCAPTO BENZO THIAZOLE	0.511
		7	METHANOL	1.971

निर्मल कुमार/NIRMAL KUMAR
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA concerned may take further necessary action as per above decision of NC.

81	Case No.:71/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

Case No.:44/15/82-ALC4/2013

Party Name:IPCA
LABORATORIES LIMITED

Meet No/Date:7/82-
ALC4/2014
11.09.2014

Status: Approved

HQ File
:01/82/050/00806/AM14/

RLA File
:03/94/040/00103/AM14/

Lic.No/Date:0310735991
29.05.2013

Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/23/2014-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product

Exp.
Qty.

Sl.No.

Import items

Qty.
Allowed
Kg/kg

NABUMETONE

1 kg

1

6 Methoxy-2-Naphthaldehyde

1.28

2

Acetone

1.26

3

Iso Propyl Alcohol

1.65

RA concerned may take further necessary action as per above decision of NC.

83	Case No.:225/10/82- ALC4/2013	Party Name:APEX HEALTHCARE LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

84	Case No.:96/10/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date:0810121573 31.05.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

निर्मल कुमार / NIRMAL KUMAR
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

85	Case No.:6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

86	Case No.:109/10/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/00292/AM14/	RLA File :22/24/040/00022/AM14/	Lic.No/Date:2210013931 11.06.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Clarithromycin	1 kg	1	Erythromycin Oxime Base	1.988
		2	2-Ethoxy Propene	0.686
		3	Methylene Dichloride	8.836
		4	Methanol	Not required in the process given by the firm
		5	Toluene	
		6	Acetone	

RA concerned may take further necessary action as per above decision of NC.

87	Case No.:199/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196 17.06.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/187/2013-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
2-Fluoro-ara-adenine Triacetate	1 kg	1	Guanosine	4.73
		2	Tetrahydrofuran	2.09
		3	Acetonitrile	1.51
		4	Trifluoromethane sulfonic anhydride	0.94

निर्मल कुमार/NIRMAL KUMAR
उप निदेशक/निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5	Ethyl Acetate	7.80
6.	Toluene	0.093
7.	Acetone	6.06
8	Acetic Anhydride	8.79

RA concerned may take further necessary action as per above decision of NC.

88	Case No.:40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIE S LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:091005635 5 17.06.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

89	Case No.:18/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/00494/AM14/	RLA File :07/24/040/00075/AM14/	Lic.No/Date:0710095973 17.06.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/747/2013-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export Product BOOTS PHARMACEUTICALS DRY EYES EYE DROP.

Sl. No.	Export product	Import Recommended	
		SODIUM HYALURONATE NaF 100	Packing Materials
1	BOOTS PHARMACEUTICALS DRY EYES EYE DROP-10 ml	0.01 gm /bottle	Relevant, Net To Net
2	VIZULIZE MOISTURING AND COMFORT EYE DROPS-10ML	0.01 gm /bottle	Relevant, Net To Net
3	BOOTS PHARMACEUTICALS DRY EYES INTENSIVE EYE DROPS-10ML	0.03 gm /bottle	Relevant, Net To Net
4	VIZULISE INTENSIVE-MOISTURIZING AND COMFORT EYE DROPS-10ML	0.03 gm /bottle	Relevant, Net To Net

निर्मल कुमार/NIRMAL KUMAR
उप महासंचालक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
राष्ट्रीय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5	TESCO REFRESHING EYE DROPS 10ML	NIL	Relevant, Net To Net
6	VIZULIZE EYE BRIGHTENER 10ML	NIL	Relevant, Net To Net
7	VIZULIZE LUBRICATING AND REWETTING EYE DROPS-10ML	NIL	Relevant, Net To Net

RA concerned may take further necessary action as per above decision of NC.

90	Case No.:23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

91	Case No.:22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

92	Case No.:19/13/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:09.10.2014
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 46011/45/2010-PC-II dated 14.08.2014, it was decided to call from the firm the following technical details:			

1. Technical specification % composition (by weight) along with specific end use/application and use/application and the copy of export order for the export product i.e. Hardener for water based Polyurethane Adhesive may be furnished.
2. Details and quantity of other indigenous input to be used in the manufacture of the export product may be indicated
3. Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastage along with technical justification for wastage at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information.

The case was deferred for 09.10.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक, विदेशी व्यापार
Dy. Director General, Foreign Trade
विदेशी व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

93	Case No.:111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of IPP.				

Case No.:90/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00675/AM14/	RLA File :09/24/040/00128/AM14/	Lic.No/Date:0910056460 26.06.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/786/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

94	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
	EFAVIRENZ BETA FORM (EFB)	1 kg	1	((S)-5-Chloro-Alpha-(cyclopropylethynyl)-2-Amino-Alpha (trifluoro methyl) Benzene methanol	0.987
			2	Tri Phosgene	0.448
			3	Methanol	3.653

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:203/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date:0410147556 27.06.2013	Defer Date:09.10.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 09.10.2014.				

96	Case No.:204/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:09.10.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 09.10.2014.				

97	Case No.:41/8/82-ALC4/2013	Party Name:UNITED	Meet No/Date:7/82-	Status: Approved
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	PHOSPHORUS LTD.	ALC4/2014 11.09.2014	
HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/22/2012-Ch II dated 18.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenyl Chloroformate	1 kg	1.	Phenol	0.666 kg
		2.	Ethylene Dichloride	0.292 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:173/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00758/AM14/	RLA File :34/24/040/00065/AM14/	Lic.No/Date:3410037281 01.07.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/02/2014-PI(Norms) dated 24.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Valsartan	1 kg	1	Methyl(2S)-2-([2Cyano-1,1-biphenyl-4-yl)methyl] amino}-3-methyl butanoate ethanedioate (Bi phenyl valine oxalate)	1.455 kg/kg
		2	Methanol	2.486 lit/kg
		3	Methylene chloride (or dichloromethane)	12.545 lit/kg
		4	Acetone	0.002 lit/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:64/13/82-ALC4/2013	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:09.10.2014

Decision : It was decided to remind the firm to furnish the following technical details:

निर्मल कुमार/NIRMAL KUMAR
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Complete technical details as per Appendix 33.
Copy of technical literature in support of yield envisaged in the process
past production vis-a-vis Actual consumption of all inputs duly certified by Central Excise Authorities.
The case was deferred for 09.10.2014.

100	Case No.:41/13/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:09.10.2014
	Decision : It was decided to remind the firm to furnish the following technical details: 1. Copy of valid Drug Manufacturing Licence alongwith list of approved items showing the composition of export product. 2. The firm has given license for the import of 1000 kg Indomethacin from China. Justification for claiming import of indomethacin Mixed Pellet 53% may be furnished. 3. COA from Foreign Supplier for the import of Indomethacin Mixed Pellet 53%. The case was deferred for 09.10.2014			

101	Case No.:27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:25.09.2014
	Decision : It was decided to sent a copy of application again to department of Biotechnology for their comments.The case was deferred for 25.09.2014			

102	Case No.:44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:09.10.2014
	Decision : Department of Pharmaceuticals, vide their OM No. 35011/647/2013-PI(Norms) dated 02.09.2014, have informed that they have examined the reply received from the firm wherein it is mentioned that the input appearing at S.No. 1,8,15,22 and 29 is CETOSTEARYL ALCOHOL (Brand Kollwas CSA 50 or any other) because this input is utilized in the manufacture of the export product (Ref: RG:VC:DGFT:6 dt 14.12.2013. It has been also simultaneously mentioned that the input is correctly mentioned in the Master Batch Formula which was furnished by the firm vide their letter dated 14.12.2013. In the above context, it may be stated that in the Master Batch Formula for Myoflex Cream 10% , 15% and 20% strength, the relevant input is mentioned as CETYL ALCOHOL NF (speziol C16 Pharm) whereas in the firm's letter RG:VC:DGFT:6 dt 14.12.2013, it has been emphasized repeatedly that the said input is actually- CETOSTEARYL ALCOHOL (Brand Kollwas CSA 50 or any other) and that the essential amendment be carried-out in the description of the input while fixing the norms . The request is therefore confusing and the firm may be advised to explain such contradictory statements, which cause delay in the fixation of norms. The firm may also be advised to clarify the actual import description of the said input. The case was deferred for 09.10.2014.			

103	Case No.:160/14/82- ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
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निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.			

Case No.:28/14/82-ALC4/2013

Party Name:STERICON
PHARMA PVT.LTD.,

Meet No/Date:7/82-
ALC4/2014
11.09.2014

Status: Approved

HQ File
:01/82/050/00613/AM14/

RLA File
:07/24/040/00107/AM14/

Lic.No/Date:0710096793
17.07.2013

Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/766/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product

VIZULIZE MOISTURIZING AND COMFORT EYE DROPS

104

Sl. No.	Import Item	For Export of 1 No. Bottle			
		Export Item No. 1	Export Item No. 2	Export Item No. 3	Export Item No. 4
1	SOFT BOTTLE 7906/0007	Relevant as per packing policy			
2	WHITE CAP 8417/0001				
3	DROPPER 6049/0001				
4	SODIUM HYALURONATE	0.01 gm	0.03 gm	N.A.	N.A

RA concerned may take further necessary action as per above decision of NC.

Case No.: 28/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Deffered
HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:81/13/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00557/AM14/	RLA File :22/24/040/00032/AM14/	Lic.No/Date:2210014016 19.07.2013	Defer Date:	
106 Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp.	Sl.No.	Import items	Qty. Allowed

By Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Qty.			Kg/kg
Clarithromycin Citrate	1 kg	1	Clarithromycin	0.884
		2	Acetone	0.98
		3	Methanol	0.26

RA concerned may take further necessary action as per above decision of NC.

Case No.:1/19/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00946/AM14/	RLA File :09/24/040/00176/AM14/	Lic.No/Date:0910056894 24.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/110/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
PIPERACILLIN AND TAZOBACTAM 8:1 STERILE	1 kg	1.	6-Amino Penicillanic Acid (6-APA)	0.455
		2.	4-Ethyl-2, 3 Dioxo Piperazine	0.3323
		3.	Carbon Enoanticromos (Activated Carbon)	0.050
		4.	D(-) Alpha Phenyl Glycine Base (PG BASE)	0.359
		5.	Ethyl Acetoacetate	0.346
		6.	Isopropyl Alcohol	0.4015
		7.	Methanol	0.105
		8.	Methylene Chloride	2.835
		9.	Pivaloyl Chloride	0.251
		10.	Potassium Carbonate	0.164
		11.	Tazobactam acid	0.112
		12.	Triethylamine	0.466
		13.	Trimethyl chlorosilane (TMCS)	0.3069
		14.	Triphosgene	0.281
		15.	Aluminium Canisters	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No.:46/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:09.10.2014

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of

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Pharmaceuticals.

109	Case No.:24/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00886/AM14/	RLA File :09/24/040/00180/AM14/	Lic.No/Date:091005690 2 25.07.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

110

Case No.:23/14/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00608/AM14/	RLA File :09/24/040/00191/AM14/	Lic.No/Date:0910056934 29.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/59/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
Efavirenz	1 kg	1.	4-Chloro-2-trifluoroacetylaniline hydrochloride hydrate	1.18
		2.	Cyclo propyl acetylene	0.376
		3.	N-butyl chloride	0.515
		4.	Trifluoro ethanol	0.447
		5.	Triphosgene	0.431
RA may take appropriate action as per the decision of Norms Committee.				

111	Case No.:28/19/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00973/AM14/	RLA File :09/24/040/00181/AM14/	Lic.No/Date:091005694 0 29.07.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

112	Case No.:43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File	RLA File	Lic.No/Date:5210040038	Defer

निदेश
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00467/AM14/	:52/24/040/00015/AM14/	30.07.2013	Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

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Case No.:22/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00607/AM14/	RLA File :09/24/040/00192/AM14/	Lic.No/Date:0910056971 31.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/758/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
ROSUVASTATIN CALCIUM	1 kg	1.	(4R-Cis)-6- [(acetyloxy)methyl]-2,2- dimethyl-1,3-dioxane-4- acetic acid,1,1-dimethyl ethyl ester	1.871
		2.	DIISOBUTYL ALUMINIUM HYDRIDE 25% IN TOLUENE (DIBAH 25% IN TOLUENE)	2.79
		3.	Methyl Isobutyryl acetate	1.56
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 61/14/82-ALC4/2013	Party Name: HETERO DRUGS LIMITED,	Meet No/Date: 7/82-ALC4/2014 11.09.2014	Status: Deffered
HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date: 0910057007 02.08.2013	Defer Date:09.10.2014
Decision : It was decided to call the following information from the firm : i) Stepwise chemical reactions showing correct Molecular weight of each reactant & output product, and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 09.10.2014.			

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Case No.:148/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00733/AM14/	RLA File :09/24/040/00189/AM14/	Lic.No/Date:0910057006 02.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/795/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed.kg/kg

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N-ETHYLPYRROLIDINOL BASE	1 kg	1.	SODIUM BOROHYDRIDE	2.628
		2.	1,2-DIMETHOXYETHANE	3.79
		3.	POTASSIUM CARBONATE	2.40

RA may take appropriate action as per the decision of Norms Committee.

Case No.:165/14/82- ALC4/2013	Party Name:MEDREICH LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00750/AM14/	RLA File :07/24/040/00135/AM14/	Lic.No/Date:0710097410 07.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/783/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
CEFADROXIL 500MG CAPSULES	1 kg	1.	CEFADROXIL MONOHYDRATE COMPACTED USP	535.26 mg/capsule
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:22/13/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:09.10.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/185/2014-PI(Norms) dated 02.09.2014, it was decided to call from the acopy of Drug Manufacturing Licence for the export product. The case was deferred for 09.10.2014.			

Case No.:20/14/82-ALC4/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00605/AM14/	RLA File :09/24/040/00177/AM14/	Lic.No/Date:0910057053 07.08.2013	Defer Date:	
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/46/201-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
12-Hydroxy-5-[1- Hydroxy-2-[(1-Methyl- 3-Phenyl Propyl) amino] ethyl] benzamide	1 kg	1.	5-Bromo Acetyl Salicylamide	1.587
		2.	1-Methyl-3-Phenyl Propylamine	1.414

नमेल डी. 1414
उद्योग भवन, नई दिल्ली
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
काणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

hydrochloride		3.	Sodium Borohydride	0.130
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RA may take appropriate action as per the decision of Norms Committee.

Case No.: 147/14/82-ALC4/2013	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00732/AM14/	RLA File :09/24/040/00201/AM14/	Lic.No/Date: 0910057191 14.08.2013	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/785/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
119 OLMESARTAN MEDOXOMIL	1 kg	1.	Imidazole Ester (1H-Imidazole-4-Carboxylic Acid, 5-(1-Hydroxy-1-Methylethyl)-2-Propyl Ethyl Ester)	0.78
		2.	Potassium Carbonate	0.57
		3.	Acetone	6.306
		4.	Acetonitrile	2.115
		5.	CECA carbon(Activated Carbon (ENOPC))	0.100
		6.	Isopropyl alcohol	4.025
		7.	4-Chloro methyl-5-Methyl-2-oxo-1,3-dioxolene	0.48
		8.	Methanol	0.114

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 122/14/82-ALC4/2013	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00707/AM14/	RLA File :03/95/040/00203/AM14/	Lic.No/Date: 0310745264 14.08.2013	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/805/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
120 METFORMIN HCL 86.6% (DC GRANULES)	1 kg	1.	DICYANODIMIDE	0.496
		2.	METHANOL	0.207
		3.	DIMETHYL AMINE HYDROCHLORIDE	0.525
		4.	XYLENE MIX	0.0236

निर्मल कुमार/निर्मल कुमार
02 Director, General of Foreign Trade
निर्मल व्यापार महाविदेशीय व्यापार
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
उद्योग विभाग, नई दिल्ली
Udyog Bhanj, New Delhi

5	POLYVINYL PYRROLIDONE K-30	0.069
6	SODIUM STARCH GLYCOLATE	0.035
7	MAIZE STRACH	0.017
8	COLLOIDAL SILICON DIOXIDE	0.012

RA may take appropriate action as per the decision of Norms Committee.

Case No.:66/14/82- ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00651/AM14/	RLA File :09/24/040/00216/AM14/	Lic.No/Date:0910057203 16.08.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/771/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No	Import items
PREGABALIN	1 kg	1	R-(-)-3-(CARBAMOYLMETHYL)-5-METHYL HEXANOIC ACID
		2	ISOBUTANOL
			Qty. Allowed Kg/kg
			1.47
			1.162
RA concerned may take further necessary action as per above decision of NC.			

Case No.:121/14/82- ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00706/AM14/	RLA File :03/95/040/00505/AM13/	Lic.No/Date:0310745576 16.08.2013	Defer Date:09.10.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/35/2014-PI(Norms) dated 02.09.2014, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 09.10.2014.			

Case No.:34/14/82-ALC4/2013	Party Name:SMILAX LABORATORIE S LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00619/AM14/	RLA File :09/24/040/00231/AM14/	Lic.No/Date:091005724 4 19.08.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/765/2013-PI(Norms) dated 05.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Item of Export	Quantity	S,No	Item of Import
Clopidogrel	1 kg	1.	Thiophene-2-ethyl amine
		2.	Alpha bromo-2-chloro
			Quantity allowed kg/kg
			0.53
			0.83

उद्योग विभाग
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Directorate General of Foreign Trade
संलग्न विभाग/Department of Commerce
उद्योग विभाग
Udyog B.

camphorsulfonate			phenyl acetic acid methyl ester	
	3.		L (-) Camphor sulfonic acid	0.455
	4		Acetone	1.09
	5		Methanol	1.09
	6		Methylene dichloride	5.80
	7		Isopropyl acetate	1.82
	8		Triethyl amine	0.72

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:1/5/82-ALC4/2014	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00318/AM15/	RLA File :03/95/040/00167/AM14/	Lic.No/Date:0310745808 19.08.2013	Defer Date:	
Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/5/2009-Ch. II dated 28.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Mono Stearate	1 kg	1	Sorbitol 70% Solution	0.470 kg
		2.	Stearic Acid	0.634 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:2/5/82-ALC4/2014	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00319/AM15/	RLA File :03/95/040/00131/AM14/	Lic.No/Date:0310745809 19.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/5/2009-Ch. II dated 20.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Mono Oleate	1 kg	1	Sorbitol 70% Solution	0.470 kg
		2.	Oleic Acid	0.770 kg
RA may take appropriate action as per the decision of Norms Committee.				

126	Case No.:26/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/00611/AM14/	RLA File :09/24/040/00190/AM14/	Lic.No/Date:0910057247 20.08.2013	Defer Date:

निर्मल कुमार/NIRMAL KUMAR
 ज्येष्ठ महाप्रदेशीय विदेश व्यापार
 Dy. Director-General of Foreign Trade
 विदेश व्यापार महाप्रदेशीय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhavan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/759/2013-PI(Norms) dated 05.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
TELAPREVIR	1 kg	1.	2-((S)-2-cyclohexyl-2-(pyrazine-2-carboxamido)-acetamido)-3,3-dimethyl butanoic acid (Pyrazine cyclohexyl leucine acid)	1.615
		2.	(1S,3aR,6aS)-ethyl-octahydrocyclopenta [c]-pyrrole-1-carboxylate Hydrochloride (or) (Aza bicyclo ester)	0.99
		3.	(3S)-3 Amino -N-cyclopropyl-2-hydroxy hexanamide .HCl (or) hexanamide.HCl	0.67
		4.	N,N-Di isopropyl carbodiimide	0.567
		5.	EDC HCl	0.55
		6.	n-Heptane	0.96
		7.	1-Hydroxy-7-azabenzotriazole (HOAT)	0.43
		8.	Citric acid monohydrate	0.60
		9.	Methylene Dichloride	9.56
		10.	Diisopropylethylamine (DIPEA)	0.77
		11.	Dimethyl formamide	1.63
		12.	Methyl tert-butyl ether (MTBE)	1.63
		13.	2,2,6,6-Tetramethyl-piperidin-1-yl)oxyl (TEMPO)	0.02

RA may take appropriate action as per the decision of Norms Committee.

Case No.:32/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00617/AM14/	RLA File :34/24/040/00110/AM14/	Lic.No/Date:3410037709 22.08.2013	Defer Date:

127 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/800/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
VALSARTAN	1 kg	1.	Methyl (2S)-2-{{2Cyano-	1.455

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Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
Udyog Bharat
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		1,1-biphenyl-4-yl)methyl]amino}-3-methyl butanoate ethanedioate (Bi Phenyl Valine oxalate)	
2.		METHANOL	2.486 lit/kg
3.		METHYLENE CHLORIDE (or DICHLOROMETHANE)	12.545 lit/kg
4.		ACETONE	0.002 lit/kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:10/17/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
128 HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
129 HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:115/14/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00700/AM14/	RLA File :03/95/040/00402/AM14/	Lic.No/Date:0310746634 23.08.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

130 **Export Product Simethicone (3 Export Item)**

Sl. No.	Export product	Import items	Qty. Allowed 1 kg Export Product
1	Simethicone 100% USP or BP or EP	Silicone Fluid / Oil of relevant Viscosity	0.96 kg/kg
2	Simethicone Emulsion USP 30%	Silicone Fluid / Oil of relevant Viscosity	0.288 kg/kg

निर्मल कुमार / NIRMAL KUMAR
उप महाप्रदेशीय निदेशक, बाह्य
विदेश व्यापार मंत्रालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3	Dimethicone USP or BP or EP (Various Viscosity)	Silicone Fluid / Oil of relevant Viscosity	1.01 kg/kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.:4/4/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
131 HQ File :01/82/050/00252/AM15/	RLA File :04/24/040/00107/AM14/	Lic.No/Date:0410148932 23.08.2013	Defer Date:09.10.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 09.10.2014.			

Case No.:1/15/82-ALC4/2013

Party Name:CORAL
LABORATORIES LTD.,

Meet No/Date:7/82-
ALC4/2014
11.09.2014

Status: Approved

HQ File
:01/82/050/00763/AM14/

RLA File
:03/94/040/00389/AM14/

Lic.No/Date:0310747134
27.08.2013

Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/28/2014-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Coral's Pyridoxine Tablets (pyridoxine Tablet BP 50mg)	1 kg	1	PYRIDOXINE HYDROCHLORIDE(VITAMIN B6)BP/USP	51.0 mg/50 mg tablets

RA concerned may take further necessary action as per above decision of NC.

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Case No.:152/14/82- ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368 27.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/784/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
LAMIVUDINE (CYCLOHEXYL ESTER ROUTE)	1 kg	1.	CYCLOHEXYL ESTER	2.19
		2.	SODIUM BOROHYDRIDE	0.48
		3.	DIPOTASSIUM HYDROGEN	1.9849

निर्मल कुमार/NIRMAL K.

निर्मल कुमार / NIRMAL KUMAR
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			PHOSPHATE	
4.			METHANOL	0.167
5.			TOLUENE	0.200
6.			TRIETHYLAMINE	0.575
7.			ISOPROPYL ALCOHOL	1.427

RA may take appropriate action as per the decision of Norms Committee.

Case No.:116/14/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:09.10.2014
134	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/801/2013-PI(Norms) dated 02.09.2014, it was decided to call from the firm following information: I) Complete description of export product showing the content of API in the Injection, and II) Copy of relevant DML along with the list of approved items. The case was deferred for 09.10.2014.		

Case No.:25/15/82-ALC4/2013

Party Name:IPCA
LABORATORIES LIMITED

Meet No/Date:7/82-
ALC4/2014
11.09.2014

Status: Approved

HQ File

:01/82/050/00787/AM14/

RLA File

:03/94/040/00992/AM13/

Lic.No/Date:0310747414
28.08.2013

Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/808/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
TRIAMCINOLONE ACETONIDE	1 kg	1	3,20 Dioxopregna-1,4,9(11),16 Tetraen-21-Ylacetate (3 -TR)	1.00

RA concerned may take further necessary action as per above decision of NC.

136	Case No.:43/16/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00856/AM14/	RLA File :56/24/040/00017/AM14/	Lic.No/Date:5610002765 03.09.2013	Defer Date:25.09.2014
	Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.			

Case No.:53/14/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
137	निर्मल कुमार / NIRMAL KUMAR उद्योग महानिदेशक विदेश व्यापार Dy. Director General of Foreign Trade विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade वाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi		

HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:25.09.2014
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/770/2013-PI(Norms) dated 09.09.2014, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 09.10.2014.

Case No.:176/14/82- ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
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HQ File :01/82/050/00761/AM14/	RLA File :34/24/040/00132/AM14/	Lic.No/Date:3410037845 06.09.2013	Defer Date:
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Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/753/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Obligation

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
RUTOSIDE TRIHYDRATE EP	1 kg	1	CRUDE RUTIN (FAVA) ASSAY BY HPLC : NMT 70%	2.36 kg
QUERCETIN DIHYDRATE	1 kg	1	CRUDE RUTIN (FAVA) ASSAY BY HPLC : NMT 70%	2.36 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:103/14/82- ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
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HQ File :01/82/050/00688/AM14/	RLA File :08/24/040/00242/AM14/	Lic.No/Date:0810124544 06.09.2013	Defer Date:
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/789/2013-PI(Norms) dated 05.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Simvastatin 10mg 20 MG, 40 MG and 80 MG Tablets

S.NO.	Import Items	Norms recommended for export 1000 No. Tablets (Qty. In kg)			
		10mg Tablets	20 mg Tablets	40 mg Tablets	80 mg Tablets
1	SIMVASTATIN USP / PH. EUR.	0.0102	0.0204	0.0408	0.0816
2	ASCORBIC ACID	0.0025	0.005	0.01	0.02
3	CITRIC ACID MONOHYDRATE	0.0013	0.0025	0.005	0.01
4	CROSCARMELLOSE SODIUM	0.0020	0.004	0.008	0.016
5	HYPROMELLOSE	0.0019	0.0038	0.0077	0.0154

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विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

6	HYDROXY PROPYL CELLULOSE	0.0006	0.0012	0.0024	0.0048
7	LACTOSE MONOHYDRATE	0.0742	0.1484	0.2968	0.5936
8	MAGNESIUM STEARATE	0.0008	0.0015	0.003	0.006
9	MICROCRYSTALLINE CELLULOSE	0.0063	0.0125	0.025	0.05
10	TALC	0.0002	0.0003	0.0006	0.0012
11	TRIETHYL CITRATE	0.0003	0.0006	0.0012	0.0024
12	TITANIUM DIOXIDE	0.0006	0.0012	0.0024	0.0048
13	STARCH	0.0030	0.006	0.012	0.024
14	DEHYDRATED ALCOHOL	0.0038	0.0075	0.015	0.03
15	HDPE BOTTLE	As per packing policy			
16	PP CR CLOSURES				

RA may take appropriate action as per the decision of Norms Committee.

140	Case No.:2/12/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:09.10.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/746/2014-PI(Norms) dated 02.09.2014, it was decided to call from the firm Copy of relevant DML for each export product alongwith detailed working on the requirement of API in each case.The case was deferred for 09.10.2014.			

141	Case No.:56/14/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:09.10.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/746/2014-PI(Norms) dated 02.09.2014, it was decided to call from the firm Copy of relevant DML for each export product alongwith detailed working on the requirement of API in each case. The case was deferred for 09.10.2014.			

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Case No.:54/17/82-ALC4/2013	Party Name:CIREX PHARMACEUTICALS LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00916/AM14/	RLA File :09/24/040/00258/AM14/	Lic.No/Date:0910057517 10.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/17/2014-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Gemifloxacin Mesylate	1 kg	1.	3-Cyano-2,6-Dichloro- 5-Fluoro Pyridine	0.834

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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Udyog Bhawan, New Delhi

2.	Dimethyl Formamide	4.30
3.	Diethyl Malonate	0.98
4.	Cyclopropyl Amine	0.261
5.	Glycine Ethyl Ester Hydrochloride	0.967
6.	Di-Tert-Butyl Dicarboxylate	2.408
7.	Methoxyamine Hcl	0.404

RA may take appropriate action as per the decision of Norms Committee.

Case No.:16/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00829/AM14/	RLA File :07/24/040/00189/AM14/	Lic.No/Date:0710098183 10.09.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/10/2014-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
VERCLAV 1.2GM INJ (AMOXICILLIN 1G & CLAVULANIC 200MG FORINJECTION) VIAL SIZE:20ML	1 kg	1	AMOXICILLIN SODIUM WITH POTASSIUM CLAVULANATE MIXTURE(5:1) STERILE BP	630 MG/600 MG VIAL 1260 MG/1.02 GM VIAL

RA concerned may take further necessary action as per above decision of NC.

Case No.:149/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00734/AM14/	RLA File :03/95/040/00465/AM14/	Lic.No/Date:0310748925 10.09.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/787/2013-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
IRBESARTAN	1 kg	1	2-N-BUTYL -1,3-DIAZASPIRO (4.4) NON-1-	0.88

निर्मल कुमार/NIRMAL KUMAR
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By Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		EN-4-ONE HYDROCHLORIDE	
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RA concerned may take further necessary action as per above decision of NC.

Case No.:105/13/82- ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00581/AM14/	RLA File :09/24/040/00265/AM14/	Lic.No/Date:0910057516 10.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/803/2013-PI(Norms) dated 09.09.2014, and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
145 RACTOPAMINE HCL	1 kg	1.	4-(4-Hydroxy Phenyl) -2- Butanone	0.910
		2.	4-Hydroxyactophenone	Not shown in the process
		3.	Methanol	1.87
		4.	Ethyl Acetate	2.44
		5.	Toluene	0.30
		6.	Actetone	0.21

RA may take appropriate action as per the decision of Norms Committee.

Case No.:11/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
146 HQ File :01/82/050/00773/AM14/	RLA File :03/94/040/00352/AM14/	Lic.No/Date:0310749169 11.09.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:33/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00795/AM14/	RLA File :03/94/040/00491/AM14/	Lic.No/Date:0310749151 11.09.2013	Defer Date:
147 Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/11/2014-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
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निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक निर्यात विभाग
उप निदेशक निर्यात विभाग
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Clarithromycin Granules 27.5%	1 kg	1	Clarithromycin	0.2778
		2	Acetone	1.053

RA concerned may take further necessary action as per above decision of NC.

148	Case No.:33/16/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date:0910057537 12.09.2013	Defer Date:09.10.2014
	Decision :: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/813/2013-PI(Norms) dated 05.09.2014, it was decided to request the firm to furnish the following information : i) Stepwise chemical reactions showing correct Molecular weight of each input reactant & output product and % yield on molar basis. ii) Justification for requirement of imported inputs in view of CA certificate furnished by the firm. The case was deferred for 09.10.2014			

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Case No.:32/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00794/AM14/	RLA File :03/94/040/00487/AM14/	Lic.No/Date:0310749296 12.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/12/2014-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cefepime for Injection	1 kg	1.	Cefepime Hcl (Non-Sterile)	0.655
		2	Methanol	0.742
		3	Eno Carbon	0.034
		4	Acetone	1.816
		5	L-Arginine (Non-Sterile)	0.370
		6	Isopropyl Alcohol	0.392
RA may take appropriate action as per the decision of Norms Committee.				

150	Case No.:55/4/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File	RLA File	Lic.No/Date:2210014211	Defer

NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

:01/82/050/00303/AM15/	:22/24/040/00044/AM14/	12.09.2013	Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

151	Case No.:63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

152	Case No.:35/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439 13.09.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

153	Case No.:26/4/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00274/AM15/	RLA File :05/24/040/00212/AM14/	Lic.No/Date:0510365650 16.09.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

154	Case No.:151/14/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:09.10.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/804/2013-PI(Norms) dated 05.09.2014, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 09.10.2014.				

155	Case No.:49/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00862/AM14/	RLA File :04/24/040/00100/AM14/	Lic.No/Date:0410149961 18.09.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

156	Case No.:68/14/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
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निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00653/AM14/	RLA File :09/24/040/00283/AM14/	Lic.No/Date:0910057606 19.09.2013	Defer Date:
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Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/55/2014-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Diethyl D(-) Tartrate	1 kg	1	D(-) Tartaric Acid	0.833
		2	Toluene	0.383
		3	Methylene Di Chloride	0.533

RA concerned may take further necessary action as per above decision of NC.

Case No.:30/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
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HQ File :01/82/050/00278/AM15/	RLA File :09/24/040/00119/AM14/	Lic.No/Date:0910057629 19.09.2013	Defer Date:
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157 **Decision :** Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/96/2014-PI(Norms) dated 24.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
2,3-Dichloro Benzoyl Nitrile	1 kg	1	2,3-Dichlor Benzoyl Chloride	1.30

RA concerned may take further necessary action as per above decision of NC.

Case No.:64/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
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HQ File :01/82/050/00926/AM14/	RLA File :09/24/040/00120/AM14/	Lic.No/Date:0910057630 19.09.2013	Defer Date:
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158 **Decision :** Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/96/2014-PI(Norms) dated 24.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
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निर्मल कुमार/NIRMAL KUMAR
उप-निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

2,3-Dichloro Benzoyl Nitrile	1 kg	1	2,3-Dichlor Benzoyl Chloride	1.30
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RA concerned may take further necessary action as per above decision of NC.

Case No.:81/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
159 HQ File :01/82/050/01128/AM14/	RLA File :05/24/040/00207/AM14/	Lic.No/Date:0510366184 19.09.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:18/4/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
160 HQ File :01/82/050/00266/AM15/	RLA File :04/24/040/00137/AM14/	Lic.No/Date:0410150092 19.09.2013	Defer Date:09.10.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 09.10.2014.			

Case No.:53/17/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00915/AM14/	RLA File :09/24/040/00293/AM14/	Lic.No/Date:0910057642 20.09.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/16/2014-PI(Norms) dated 24.09.2014, and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
161 Fosinopril Sodium	1 kg	1.	Trans-4-Hydroxy-L-Proline	1.592
		2.	4-Dimethyl Amino Pyridine	0.114
		3.	5% Palladium on Charcoal catalyst	0.078
		4.	4-Phenyl-1-Butene	3.06
		5.	Benzyl Bromo Acetate	4.20
		6.	Chinchonidine	0.2379
		7.	Trimethyl Silyl Chloride	3.301
		8.	N,N-Dicyclohexyl Carbodiimide	0.55

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
शांतिनगर, विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	9	2-Ethyl Hexanoic Acid sodium sal	0.230
	10	Propionyl Bromide	1.77
	11	Methanol	10.00
	12	Pyridine	2.00
	13	Acetone	8.00
	14	Diisopropyl ether	4.11
	15	Tetrahydrofuran	5.00

RA may take appropriate action as per the decision of Norms Committee.

Case No.:48/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
162 HQ File :01/82/050/00861/AM14/	RLA File :04/24/040/00099/AM14/	Lic.No/Date:0410150142 20.09.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.:48/15/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
163 HQ File :01/82/050/00810/AM14/	RLA File :04/24/040/00128/AM14/	Lic.No/Date:0410150198 23.09.2013	Defer Date:09.10.2014
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 09.10.2014.			

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Case No.:41/4/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00289/AM15/	RLA File :09/24/040/00297/AM14/	Lic.No/Date:0910057666 24.09.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/793/2013-PI(Norms) dated 05.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
(1S, 4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO-2-CYCLOPENTENE-1-METHANOL(AFC)	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL)FORMAMIDE	0.764
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-3-yl	1.832

निर्देशक निरमल
गवर्धन शास्त्री
पुनर्विचार समिति, फरीदाबाद

निर्मल कुमार
महादेशिक निदेशक
By: निर्मल कुमार
निदेशक व्यापार
Directorate General of Foreign Trade
व्यापार निदेशक
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	EN-3-ONE (VINCELACTAM)	
3	D(-)TARTARIC ACID	1.06
4	SODIUM BOROHYDRIDE	0.226
5	PYRIDINE	1.00
6	ISOPROPYL ALCOHOL	4.70
7	METHANOL	4.23
8	DICHLORO METHANE	2.47

RA concerned may take further necessary action as per above decision of NC.

Case No.:62/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/60/2014-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Pantoprazole sodium sesquihydrate	1 kg	1	2,5 Difluoro Methoxy-2Mercapto-1H-Benzimidazole	0.80
		2	2-Chloromethyl-3,4-Dimethoxy pyridine HCL	0.80
		3	Methylene chloride	7.00
		4	Diisopropyle ether	2.00

RA concerned may take further necessary action as per above decision of NC.

Case No.:36/16/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00849/AM14/	RLA File :08/24/040/00259/AM14/	Lic.No/Date:0810125075 25.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/04/2014-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product

Gabapentin, 400 MG and 800MG Tablets

S.NO.	Import Items	Norms recommended for export 1 No. Tablets	
		600mg Tablets	800 mg Tablets
1	GABAPENTIN	612.0 mg	816.0
2	MANNITOL	75.375	100.50

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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3	COPOVIDONE	37.54	50.0
4	POVIDONE K 30	26.25	35.0
5	LOW SUBSTITUTED HYDROXYPROPYL CELLULOSE	41.25	55.0
6	MAGNESIUM STEARATE	12.24	16.32
7	150 WHITE HDPE BOTTLE	Relevant, as per packing policy	
8	CRC WHITE CAP 38 MM		
9	750 CC WHITE HDPE BOTTLE		
10	NCRC WHITE CAP 53 MM		
11	225 CC WHITE HDPE CRC BOTTLE		
12	CRC WHITE CAP 45 MM		
13	950 CC WHITE HDPE BOTTLE		
14	DESICANT CANISTER 2 G		

RA may take appropriate action as per the decision of Norms Committee.

167	Case No.:21/19/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

168	Case No.:14/16/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved										
	HQ File :01/82/050/00827/AM14/	RLA File :22/24/040/00046/AM14/	Lic.No/Date:2210014253 30.09.2013	Defer Date:										
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/57/2014-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>MEROPENEM FOR INJECTION 1000MG</td><td>1 kg</td><td>1</td><td>MEROPENEM FOR INJ. USP</td><td>1196.667 mg/1000 mg vial</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg	MEROPENEM FOR INJECTION 1000MG	1 kg	1	MEROPENEM FOR INJ. USP	1196.667 mg/1000 mg vial
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg										
MEROPENEM FOR INJECTION 1000MG	1 kg	1	MEROPENEM FOR INJ. USP	1196.667 mg/1000 mg vial										
RA concerned may take further necessary action as per above decision of NC.														

169	Case No.:41/17/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/00903/AM14/	RLA File :09/24/040/00317/AM14/	Lic.No/Date:0910057783 01.10.2013	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/14/2014-PI(Norms) dated 24.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-				

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उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Abiraterone Acetate	1 kg	1	Dehydroepiandrosterone-3-acetate	2.392
		2	Triflic anhydride	2.00
		3	Tetramethyl ethylene diamine	0.725
		4	3-bromo pyridine	1.20
		5	50% diethyl methoxy borane	3.06
		6	Tetrahydrofuran	6.22

RA concerned may take further necessary action as per above decision of NC.

170	Case No.:46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

171	Case No.:48/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00910/AM14/	RLA File :09/24/040/00287/AM14/	Lic.No/Date:0910057785 01.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

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Case No.:32/16/82-ALC4/2013	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00845/AM14/	RLA File :08/24/040/00292/AM14/	Lic.No/Date:0810125295 03.10.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/20/2014-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Recommended
CO-AMOXICLAV TABLETS B.P 625 MG OR AMOXICILLIN WITH	1 kg	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	Shown Indigenous

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CLAVULANATE POTASSIUM TABLETS 625 MG IP/USP	2.	POTASSIUM CLAVULANATE DILUTED WITH MICROCRYSTALLINE CELLULOSE (1:1)	300.90 mg/tablets
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RA concerned may take further necessary action as per above decision of NC.

Case No.:39/16/82-ALC4/2013	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:09.10.2014
Decision : It was decided to remind the firm to furnish the following technical details: 1. Complete set of Application 2. Details of manufacturing process of 4 chlorobutylvertrate 60% solution in Methyl -Ethyl- 173 Ketone with chemical equations, molecular formula, molecular weights. 3. Yield obtained in each step. 4. Authentic technical literature in support of yield obtained. 5. Material balance. 6. CA certificate certifying the production of export item achieved by firm for the past three years and corresponding consumption of each input. 7. Detailed calculations, arriving at the norms applied for. The case was deferred for 09.10.2014			

Case No.:26/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
174 HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

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Case No.:12/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00825/AM14/	RLA File :08/24/040/00303/AM14/	Lic.No/Date:0810125470 08.10.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/814/2013-PI(Norms) dated-.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
<u>Export Product</u> Lithium Carbonate FC Tablets 250mg and 400mg			
S.NO.	Import Items	For export 1000 Tablets	

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 Dy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
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		250mg Tablets	400 mg Tablets
1	Lithium Carbonate PH. EUR./USP	0.255 kg	0.408 kg
2	Hypromellose	0.0107	0.0172
3	Magnesium Stearate	0.005	0.008
4	Maize Starch	0.0683	0.1092
5	Sodium Starch Glycolate	0.010	0.016
6	Ethanol	0.2791	0.4505
7	Lactose Monohydrate	0.130	0.208
8	Povidone	0.020	0.032
9	5Ply Plain Shipper	Relevant as per packing policy	
10	HDPE Bottle		
11	PP CR Closure		

RA may take appropriate action as per the decision of Norms Committee.

Case No.:26/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00839/AM14/	RLA File :08/24/040/00302/AM14/	Lic.No/Date:0810125462 08.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/815/2013-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Spironolactone Tablets BP 25 mg, 50 mg and 100 mg

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S. No.	Import Item	For Export of 1000 NOS Tablets (Qty. in kgs)		
		25 mg Tablets	50 mg Tablets	100 mg Tablets
1.	Spironolactone	0.0255	0.0510	0.102
2.	Lactose	0.0750	0.150	0.300
3.	Magnesium stearate	0.0015	0.003	0.006
4.	Povidone 25	0.0018	0.0035	0.0070
5.	Poly Ethylene Glycol 400	0.0006	0.0012	0.0024
6.	Pregelatinised Starch	0.0350	0.070	0.140
7.	Purified Talc	0.0038	0.0075	0.0150
8.	Titanium Dioxide	0.0005	0.001	0.0019

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उप महासंचालक, निर्यात विभाग
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

9.	Colloidal Anhydrous Silica	0.0005	0.0010	0.0020
10.	Hypromellose	0.0030	0.0060	0.0120
11.	Sply Plain Shipper	Relevant, As per packing policy.		
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:27/17/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00889/AM14/	RLA File :09/24/040/00340/AM14/	Lic.No/Date:0910057882 09.10.2013	Defer Date:

Decision :Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/54/2014-PI(Norms) dated 22.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Recommended kg/kg
(2S,CIS)-5-Fluoro(4-Amino-1,2-Dihydro-2Oxo-1-Pyrimidinyl-1,3-Oxathiolane-2-Carboxylic Acid(2R,5R)-Menthylester(FCE)	1 kg	1	(2R,5R)-5-Hydroxy-[1,3]-Oxathiol Ane-2-Carboxylic Acid, 2S Isopropyl-5R Methyl-1-R Cyclohex yl Ester (ECE)	0.971
		2.	5-Fluoro Cytosine	0.5202
		3	Hexamethyl Disilazane (HMDS)	0.70

RA concerned may take further necessary action as per above decision of NC.

178	Case No.:73/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

179	Case No.:36/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00898/AM14/	RLA File :09/24/040/00300/AM14/	Lic.No/Date:0910057877 09.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप महासंचालक-विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
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Udyog Bhawan, New Delhi

Case No.:28/16/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00841/AM14/	RLA File :22/24/040/00048/AM14/	Lic.No/Date:2210014277- 09.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/13/2014-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
Cefixime Trihydrate	1 kg	1.	GCLE	1.507
		2.	Sodium bromide	0.3628
		3.	Tri Phenyl Phosphine	0.820
		4.	DMF	1.869
		5.	Methylene Chloride	1.546
		6.	Formaldehyde	1.118
		7.	Methanol	5.117
		8.	Phenol	0.3808
		9.	Butyl Acetate	0.302
		10.	Eno Carbon	0.100
		11.	Acetone	0.793
		12.	EDTA	0.0182
		13.	MICA Ester	0.820
		14.	Acetic Acid	0.030
		15.	Triethylamine (TEA)	0.2717
		16.	Ethyl Acetate	0.376
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:6/17/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00868/AM14/	RLA File :52/24/040/00024/AM14/	Lic.No/Date:5210040263 10.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/24/2011-Ch. II dated 27.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-4-DI-HYDROXY 5-NITRO BENZALDEHYDE 99% MIN.	1 kg	1.	VANILLIN 99.50% MIN.	1.58 kg
		2.	DIMETHYL FORMAMIDE 99.50% MIN.	0.126 kg

नर्मल कुमार/NIRMAL KUMAR
 उद्योग विभाग-विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

Case No.:55/17/82-ALC4/2013	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00917/AM14/	RLA File :09/24/040/00315/AM14/	Lic.No/Date:0910057889 10.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/50/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
L-Alanine Methyl Ester HCL	1 kg	1.	L-Alanine Technical Grade	0.89
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:137/23/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/01184/AM14/	RLA File :03/95/040/00454/AM14/	Lic.No/Date:0310753231 11.10.2013	Defer Date:09.10.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/193/2014-PI(Norms) dated 02.09.2014, it was decided to call from the firm following information:			
I) Complete technical details as per Appendix 33. II) Past production vis-a-vis Actual consumption of Inputs for last three years duly certified by Central Excise Authorities.			
The case was deferred for 09.10.2014.			

Case No.:37/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:09.10.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/104/2014-PI(Norms) dated 22.09.2014, it was decided to call from the firm following information:			
III) Stepwise % yield on molar basis alongwith copy of technical literature in support of yield envisaged and molar ratio of Diethanolamine, and IV) Past production vis-a-vis Actual consumption of Input duly certified by Central Excise Authorities in respect of another Advance authorization taken by Matrix in 2010-11.			
The case was deferred for 09.10.2014.			

Case No.:38/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0810125616	Defer Date:

Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

:01/82/050/00851/AM14/ :08/24/040/00321/AM14/ 14.10.2013

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/01/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Omeprazole Caps 20 mg	Nos.	1.	Omeprazole Pellets(81.5 mg/g to 90.1 mg/g)	237.927 mg/20 mg capsule
Omeprazole Caps 40	Nos.	1.	Omeprazole Pellets(81.5 mg/g to 90.1 mg/g)	475.854 mg/40 mg capsule

RA may take appropriate action as per the decision of Norms Committee.

Case No.:38/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
186 HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

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Case No.:18/16/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00831/AM14/	RLA File :09/24/040/00323/AM14/	Lic.No/Date:0910057916 14.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/816/2013-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Donepezil Hydrochloride	1 kg	1.	1-Benzyl-4-Piperidine Carboxaldehyde	1.583
		2.	Activated Carbon	0.100

RA may take appropriate action as per the decision of Norms Committee.

Case No.:39/17/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
188 HQ File :01/82/050/00901/AM14/	RLA File :09/24/040/00312/AM14/	Lic.No/Date:0910057944 17.10.2013	Defer Date:09.10.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.

189	Case No.:22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:20.10.2014
Decision : It was decided to call from the firm copy of relevant DML. The case was deferred for 20.10.2014.				

190	Case No.:67/17/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/00929/AM14/	RLA File :09/24/040/00286/AM14/	Lic.No/Date:0910057945 17.10.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/52/2014-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Item of Export	Qty.	S.No	Item of Import	Quantity allowed kg/kg
Cefditoren Pivoxil	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	3.12
		2.	Dimethyl formamide	1.00
		3.	Triphenyl Phosphine	1.626
		4.	Chloroform	3.126
		5.	4-Methyl-5-Formyl Thiazole (FMT)	1.24
		6.	1-Propanol	1.924
		7.	Acetone	19.583
		8.	MAEM	1.166
		9.	THF	2.077
		10.	Chloromethyl pivalate	0.48
		11.	Sodium iodide	0.64
		12.	Methylene Chloride	16.555
		13.	Activated Carbon	0.20
		14.	Methanol	1.587

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार/NIRMAL KUMAR
उप महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

191	Case No.:17/4/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00265/AM15/	RLA File :03/95/040/00563/AM14/	Lic.No/Date:0310754049 17.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

192	Case No.:19/4/82-ALC4/2014	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00267/AM15/	RLA File :03/95/040/00566/AM14/	Lic.No/Date:0310754070 17.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

193	Case No.:59/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00921/AM14/	RLA File :22/24/040/00050/AM14/	Lic.No/Date:2210014300 21.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

194	Case No.:108/23/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01155/AM14/	RLA File :56/24/040/00020/AM14/	Lic.No/Date:5610003035 21.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

195	Case No.:17/24/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01216/AM14/	RLA File :09/24/040/00355/AM14/	Lic.No/Date:0910057998 24.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

196	Case No.:48/4/82-ALC4/2014	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00296/AM15/	RLA File :03/95/040/00571/AM14/	Lic.No/Date:0310755274 24.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार ANIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

197	Case No.:138/23/82-ALC4/2013	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01185/AM14/	RLA File :03/95/040/00599/AM14/	Lic.No/Date:0310755504 25.10.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

198	Case No.:3/24/82-ALC4/2013	Party Name:SANZYME LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

199	Case No.:35/24/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/01234/AM14/	RLA File :09/24/040/00346/AM14/	Lic.No/Date:0910058043 28.10.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/225/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
Lamivudine.	1 kg	1.	Glyoxalic Acid 50%	1.738
		2.	2,5-Dihydroxy, 1,4-Dithiane	0.739
		3.	Acetone	0.39
		4.	Activated Carbon	0.100
		5.	Cyclohexane	1.781
		6.	Cytosine	0.955
		7.	Dimethyl Formamide	0.41
		8.	Hexamethyl Disilazane	1.89
		9.	Methanol	1.235
		10.	Methylene Chloride	10.43
		11.	Sodium Borohydride	0.48
		12.	Triethylamine	2.00
		13.	Steam/Thermal Coal	As per fuel policy.

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Dy. Director General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

200	Case No.:7/20/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/00993/AM14/	RLA File :08/24/040/00339/AM14/	Lic.No/Date:0810126094 29.10.2013	Defer Date:
	Decision : It was decided to withdrawn the case as it has been already approved by NC in 5/82 meeting dated 24.07.2014.			

201	Case No.:21/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01220/AM14/	RLA File :09/24/040/00338/AM14/	Lic.No/Date:0910058067 29.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

202	Case No.:31/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01230/AM14/	RLA File :09/24/040/00335/AM14/	Lic.No/Date:0910058070 29.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

203	Case No.:37/24/82-ALC4/2013	Party Name:SIFLON DRUGS	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01236/AM14/	RLA File :09/24/040/00336/AM14/	Lic.No/Date:0910058069 29.10.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

204	Case No.:78/23/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01125/AM14/	RLA File :52/24/040/00031/AM14/	Lic.No/Date:5210040368 31.10.2013	Defer Date:20.10.2014
	Decision: It was decided to remind the firm to furnish following technical details: 1. Details of manufacturing process with chemical equations, molecular formula, molecular weight. 2. Yield obtained in each step supported with authentic technical literature. 3. Collaborators guaranteed norms. 4. Detailed calculation of arriving at the norms. The case was deferred for 20.10.2014.			

205	Case No.:33/24/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
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निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01232/AM14/	RLA File :09/24/040/00375/AM14/	Lic.No/Date:0910058093 31.10.2013	Defer Date:
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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2011-Ch. II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927 kg
		2.	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.546 kg
		4.	ANILINE	0.730 kg
		5.	METHANOL	2.00 kg
		6.	ACTIVATED CARBON	0.400 kg
		7.	CAUSTIC SODA LYE / LIQUID / SOLUTION	2.20 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:12/24/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
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HQ File :01/82/050/01211/AM14/	RLA File :09/24/040/00359/AM14/	Lic.No/Date:0910058146 05.11.2013	Defer Date:
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/749/2013-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
Lamivudine(Glyoxylic Acid Route).	1 kg	1.	Glyoxylic Acid	0.869
		2.	2,5-Dihydroxy-1,4-Dithiane	0.739
		3.	Cytosine	0.955
		4.	1,1,1,3,3,3-Hexamethyl disilazane	1.89
		5.	Dimethyl Formamide	0.52
		6.	Methane sulphonic Acid	0.020
		7	Sodium Borohydride	0.48
		8	Dipotassium Hydrogen Phosphate	1.9849
		9	Cyclohexane	1.58

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

10	Toluene	2.30
11	N-Hexane	4.70
12	Dichloromethane	3.63
13	Triethylamine	2.00
14	Iso Propyl Alcohol	1.06
15	Methanol	0.46

RA may take appropriate action as per the decision of Norms Committee.

Case No.:34/24/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
207 HQ File :01/82/050/01233/AM14/	RLA File :09/24/040/00378/AM14/	Lic.No/Date:0910058148 05.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:4/22/82-ALC4/2013	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
208 HQ File :01/82/050/01047/AM14/	RLA File :09/24/040/00279/AM14/	Lic.No/Date:0910058161 06.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

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Case No.:22/24/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/01221/AM14/	RLA File :09/24/040/00376/AM14/	Lic.No/Date:0910058165 07.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/216/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
DL-2,2-Di Methyl Cyclopropane-1- Carboxylic Acid	1 kg	1.	Neo Pentyl Glycol	1.63
		2	Sodium cyanide	1.61
		3	Rethenium Chloride	0.0002
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:19/24/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
210 HQ File	RLA File :09/24/040/00382/AM14/	Lic.No/Date:091005817	Defer

डि. दिनेश कुमार
Dy. Director General of Foreign Trade
निदेशक, व्यापार, महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/01218/AM14/	0 08.11.2013	Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals		

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Case No.:27/24/82-ALC4/2013	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/01226/AM14/	RLA File :09/24/040/00379/AM14/	Lic.No/Date:0910058176 11.11.2013	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/219/2014-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
FLUOXETINE HCL	1 kg	1	BENZALDEHYDE	1.687
		2	ISO PROPYL ALCOHOL	1.566
		3	PALLADIUM	0.008
		4	PARAFORMALDEHYDE	0.016
		5	ACETOPHENONE	1.445
		6	SODIUM BORO HYDRIDE	0.064
		7	DIMETHYL SULPHOXIDE	2.29
		8	PARA CHLORO BENZO TRIFLUORIDE	1.093
RA concerned may take further necessary action as per above decision of NC.				

Case No.:33/17/82-ALC4/2013

Party Name:EMCURE PHARMACEUTICALS LTD.

Meet No/Date:7/82-ALC4/2014
11.09.2014

Status: Approved

HQ File
:01/82/050/00895/AM14/

RLA File
:31/83/040/00149/AM14/

Lic.No/Date:3110061033
11.11.2013

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/61/2014-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Item of Export	Quantity	S,No	Item of Import	Quantity recommended
Prochlorperazine Edisylate Injection USP 10 mg/2 ml	1 kg	1.	Prochlorperazine Edisylate	16.60 mg/vial
		2	V9239 FM259/0 FLCO 006 Serum Stopper	Relevant, As per packing policy.
		3	13MM Flip-Off-Seal 4020 Dark Blue	

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार/NIRMAL

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

213	Case No.:29/24/82-ALC4/2013	Party Name:ATGC BIOTECH PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01228/AM14/	RLA File :09/24/040/00275/AM14/	Lic.No/Date:0910058222 13.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

214

Case No.:30/24/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/01229/AM14/	RLA File :09/24/040/00391/AM14/	Lic.No/Date:0910058223 13.11.2013	Defer Date:09.10.2014	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/217/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
3-Fluoro-5-iodo-4- methyl benzoic acid	1 kg	1.	3-Fluoro-4-Methyl Benzoic acid	1.101
		2	Iodine	1.50
		3	Toluene	2.20
RA may take appropriate action as per the decision of Norms Committee.				

215	Case No.:16/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01215/AM14/	RLA File :09/24/040/00385/AM14/	Lic.No/Date:0910058218 13.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

216	Case No.:26/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

217	Case No.:7/23/82-ALC4/2013	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01054/AM14/	RLA File :03/94/040/00713/AM14/	Lic.No/Date:0310757929 14.11.2013	Defer Date:
Decision : It was decided to withdrawn the case as it has been already approved by NC in 5/82 meeting dated 24.07.2014.			

218	Case No.:25/4/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00273/AM15/	RLA File :04/24/040/00176/AM14/	Lic.No/Date:0410151914 14.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

219	Case No.:28/24/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

220	Case No.:66/23/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01113/AM14/	RLA File :07/24/040/00259/AM14/	Lic.No/Date:0710099690 18.11.2013	Defer Date:20.10.2014
Decision : It was decided to defer the case for 20.10.2014 for comments of Department of Pharmaceuticals.				

221	Case No.:40/19/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00985/AM14/	RLA File :05/23/040/00334/AM14/	Lic.No/Date:0510371304 20.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

222	Case No.:13/24/82-ALC4/2013	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01212/AM14/	RLA File :09/24/040/00408/AM14/	Lic.No/Date:0910058278 21.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

223	Case No.:74/23/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:7/82- ALC4/2014	Status:Deffered
निर्मल कुमार/NIRMAL KUMAR Dy. Director General of Foreign Trade विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade शान्तिनगर विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi				

		11.09.2014	
HQ File :01/82/050/01121/AM14/	RLA File :08/24/040/00351/AM14/	Lic.No/Date:0810126591 21.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

224	Case No.:140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

225

Case No.:149/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/01196/AM14/	RLA File :03/95/040/00658/AM14/	Lic.No/Date:0310758646 21.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 27.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AROMATIC DERIVATIVE OF DIPHENYLAMINE (ADA)	1 kg	1	DIPHENYLAMINE	0.447 kg
		2.	ACTIVATED CLAY	0.200 kg
RA may take appropriate action as per the decision of Norms Committee.				

226	Case No.:101/23/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01148/AM14/	RLA File :07/24/040/00269/AM14/	Lic.No/Date:0710099923 25.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

227	Case No.:20/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

228	Case No.:139/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2014	Status: Approved
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निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

				11.09.2014	
HQ File :01/82/050/01186/AM14/		RLA File :03/95/040/00673/AM14/		Lic.No/Date:0310758995 25.11.2013	Defer Date:
Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 02.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
METHYL EUGENOL	1 kg	1	CLOVE LEAF OIL (Eugenol Content 78%)	1.40 kg	
RA may take appropriate action as per the decision of Norms Committee.					

Case No.:11/24/82-ALC4/2013		Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
229	HQ File :01/82/050/01210/AM14/	RLA File :09/24/040/00420/AM14/	Lic.No/Date:0910058351 26.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

Case No.:32/24/82-ALC4/2013		Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
230	HQ File :01/82/050/01231/AM14/	RLA File :09/24/040/00417/AM14/	Lic.No/Date:0910058353 26.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

Case No.:129/23/82-ALC4/2013		Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
231	HQ File :01/82/050/01176/AM14/	RLA File :09/24/040/00421/AM14/	Lic.No/Date:0910058346 26.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

Case No.:54/4/82-ALC4/2014		Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
232	HQ File :01/82/050/00302/AM15/	RLA File :22/24/040/00062/AM14/	Lic.No/Date:2210014403 27.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

233	Case No.:77/23/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS	Meet No/Date:7/82-ALC4/2014	Status:Deffered
निर्मल कुमार/NIRMAL KUMAR Dy. Director General of Foreign Trade विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade बाणिज्य विभाग/Department of Commerce उद्योग भवन, नई दिल्ली Udyog Bhawan, New Delhi				

	LIMITED	11.09.2014	
HQ File :01/82/050/01124/AM14/	RLA File :04/24/040/00183/AM14/	Lic.No/Date:0410152258 27.11.2013	Defer Date:09.10.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 09.10.2014.			

234	Case No.:94/23/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01141/AM14/	RLA File :05/23/040/00342/AM14/	Lic.No/Date:0510372219 28.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

235	Case No.:104/23/82-ALC4/2013	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date:0510372321 29.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

236	Case No.:8/24/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01207/AM14/	RLA File :09/24/040/00356/AM14/	Lic.No/Date:0910058405 29.11.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

237	Case No.:148/23/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01195/AM14/	RLA File :03/94/040/00598/AM14/	Lic.No/Date:0310760166 02.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

238	Case No.:147/23/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01194/AM14/	RLA File :03/94/040/00705/AM14/	Lic.No/Date:0310760371 03.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

239	Case No.:150/23/82-	Party Name:AGIO	Meet No/Date:7/82-	Status:Deffered
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC4/2013	PHARMACEUTICALS LTD	ALC4/2014 11.09.2014	
HQ File :01/82/050/01197/AM14/	RLA File :03/94/040/00706/AM14/	Lic.No/Date:0310760378 03.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:112/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:20.10.2014
Decision : It was decided to call following technical details from the firm viz:- (a) Complete technical details as per Appendix-33 for the manufacture of Duloxetine Hcl. (b) Past production of API vis-à-vis actual consumption of its raw materials duly certified by Central Excise Authorities. The case is deferred for 20.10.2014.			

Case No.:66/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00070/AM15/	RLA File :09/24/040/00422/AM14/	Lic.No/Date:0910058454 04.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:116/23/82-ALC4/2013	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:18/23/82-ALC4/2013	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:138/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00142/AM15/	RLA File :09/24/040/00424/AM14/	Lic.No/Date:0910058481 06.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप महादेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

245	Case No.:146/23/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01193/AM14/	RLA File :24/24/040/00022/AM14/	Lic.No/Date:2410040396 06.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Petro chemical Division of Department of C&PC.				

246	Case No.:120/3/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00124/AM15/	RLA File :09/24/040/00416/AM14/	Lic.No/Date:0910058483 06.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

247	Case No.:115/3/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00119/AM15/	RLA File :22/24/040/00068/AM14/	Lic.No/Date:2210014426 06.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

248	Case No.:4/5/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00321/AM15/	RLA File :04/24/040/00198/AM14/	Lic.No/Date:0410152693 06.12.2013	Defer Date:09.10.2014
Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 09.10.2014.				

249	Case No.:47/4/82-ALC4/2014	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00295/AM15/	RLA File :09/24/040/00433/AM14/	Lic.No/Date:0910058477 06.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

250	Case No.:96/23/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01143/AM14/	RLA File :05/24/040/00313/AM14/	Lic.No/Date:0510372885 09.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार / NIRMAL KUMAR
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
राष्ट्रीय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:10/23/82-ALC4/2013	Party Name:YASHOINDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/01057/AM14/	RLA File :03/95/040/00720/AM14/	Lic.No/Date:0310761106 09.12.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2014-Ch. II dated 27.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items
ZINC ETHYL PHENYL DITHIOCARBAMATE (ZEPC)	1 kg	1	N-ETHYL ANILINE
			Qty. allowed
			0.587 kg
RA may take appropriate action as per the decision of Norms Committee.			

Case No.:63/23/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/01110/AM14/	RLA File :52/24/040/00037/AM14/	Lic.No/Date:5210040485 10.12.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/24/2014-Ch. II dated 27.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items
3-4-DI-HYDROXY 5-NITRO BENZALDEHYDE - 99% MIN.	1 kg	1.	VANILLIN - 99.5% MIN
		2.	DIMETHYL FORMAMIDE - 99.5% MIN.
			Qty. allowed
			1.58 kg
			1.26 kg
RA may take appropriate action as per the decision of Norms Committee.			

Case No.:95/23/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/01142/AM14/	RLA File :05/23/040/00368/AM14/	Lic.No/Date:0510373220 11.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:137/3/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00141/AM15/	RLA File :09/24/040/00427/AM14/	Lic.No/Date:0910058555 11.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार / NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

255	Case No.:141/3/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00145/AM15/	RLA File :09/24/040/00418/AM14/	Lic.No/Date:0910058567 12.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

256	Case No.:9/23/82-ALC4/2013	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01056/AM14/	RLA File :03/95/040/00434/AM14/	Lic.No/Date:0310761637 12.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

257	Case No.:115/23/82-ALC4/2013	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01162/AM14/	RLA File :05/23/040/00365/AM14/	Lic.No/Date:0510373480 13.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

258	Case No.:139/3/82-ALC4/2014	Party Name:SMILAX LABORATORIE S LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00143/AM15/	RLA File :09/24/040/00441/AM14/	Lic.No/Date:0910058595 13.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

259	Case No.:83/23/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01130/AM14/	RLA File :34/24/040/00231/AM14/	Lic.No/Date:3410038734 16.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

260	Case No.:7/18/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00942/AM14/	RLA File :08/24/040/00400/AM14/	Lic.No/Date:0810127123 16.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of			

Dy Director General of Foreign Trade
 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi

Pharmaceuticals

261	Case No.:33/3/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00037/AM15/	RLA File :09/24/040/00466/AM14/	Lic.No/Date:0910058622 17.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

262	Case No.:119/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00123/AM15/	RLA File :09/24/040/00470/AM14/	Lic.No/Date:0910058620 17.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

263	Case No.:98/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00102/AM15/	RLA File :09/24/040/00448/AM14/	Lic.No/Date:0910058626 17.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

264	Case No.:39/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01086/AM14/	RLA File :03/94/040/00760/AM14/	Lic.No/Date:0310762301 18.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

265	Case No.:50/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved										
	HQ File :01/82/050/01097/AM14/	RLA File :03/94/040/00761/AM14/	Lic.No/Date:0310762302 18.12.2013	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/189/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>CAFFEINE ANHYDROUS</td><td>1 kg</td><td>1.</td><td>CYANO ACETIC ACID 70%</td><td>1.02</td></tr> </tbody> </table>					Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg	CAFFEINE ANHYDROUS	1 kg	1.	CYANO ACETIC ACID 70%	1.02
Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg										
CAFFEINE ANHYDROUS	1 kg	1.	CYANO ACETIC ACID 70%	1.02										

निर्मल कुमार/NIRMAL KUMAR
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

Case No.:87/23/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
266 HQ File :01/82/050/01134/AM14/	RLA File :05/23/040/00385/AM14/	Lic.No/Date:0510373925 18.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:68/3/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00072/AM15/	RLA File :09/24/040/00463/AM14/	Lic.No/Date:0910058633 18.12.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2011-Ch. II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3-bis(4- hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927 kg
		2.	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.546 kg
		4.	ANILINE	0.730 kg
		5.	METHANOL	2.00 kg
		6.	ACTIVATED CARBON	0.400 kg
		7.	CAUSTIC SODA LYE / LIQUID / SOLUTION	2.20 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:146/3/82-ALC4/2014	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00150/AM15/	RLA File :09/24/040/00476/AM14/	Lic.No/Date:0910058653 19.12.2013	Defer Date:	
268	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/724/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Item of Export	Quantity	S,No	Item of Import	Quantity allowed

निर्मल कुमार
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			kg/kg
RCB Diol	1 kg	1.	(2B, 3A,5A,16B,17B)-2-(4-MORPHOLINYL)-16 (PYRROLIDINYL) ANDROSTANE-3, 17-DIOL CRUDE
			1.05

RA may take appropriate action as per the decision of Norms Committee.

269	Case No.:89/23/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01136/AM14/	RLA File :34/24/040/00225/AM14/	Lic.No/Date:3410038760 19.12.2013	Defer Date:20.10.2014
Decision : It was decided to defer the case for 20.10.2014 for comments of Department of Pharmaceuticals.				

270	Case No.:91/23/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
	HQ File :01/82/050/01138/AM14/	RLA File :08/24/040/00408/AM14/	Lic.No/Date:0810127281 20.12.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/161/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Aspirin Enteric Coated Tablets 81 mg "Ecotrin 81"	1 tablet	1	Acetyl Salicylic Acid EP/BP/USP	82.62 mg/tablets
		2.	Microcrystalline Cellulose PH102	101.0
		3	Eudragit L-30 D 55	74.0
		4.	Triethyl Citrate PH.Eur	2.00
		5.	1Gsilica Gel Canister	Relevant, As per packing policy.
		6.	50 ml HDPE white bottle with CR cap & seal	

RA may take appropriate action as per the decision of Norms Committee.

271	Case No.:85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:09.10.2014

निर्देशक
उप निदेशक
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
काभिल्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

Case No.:145/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/00149/AM15/	RLA File :09/24/040/00465/AM14/	Lic.No/Date:0910058692 23.12.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/110/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Nateglinide	1 kg	1	Trans-4-Isopropyl cyclohexane carboxylic acid	1.09
		2.	D-Phenyl alanine	0.954
		3	Activated Carbon	0.040
		4.	Acetone	2.625
		5.	Toluene	1.70
		6.	N-Heptane	4.185
		7.	Pivaloyl Chloride	0.826
		8.	Steam/Thermal Coal	As per Fuel Policy.
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:11/3/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00015/AM15/	RLA File :07/24/040/00318/AM14/	Lic.No/Date:0710100791 23.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:41/23/82-ALC4/2013	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/01088/AM14/	RLA File :03/94/040/00749/AM14/	Lic.No/Date:0310763218 24.12.2013	Defer Date:

निर्मल कुमार/NIRMAL KUMAR
उप महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/191/2014-PI(Norms) dated 05.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product Leuprolide(Leuprolide Acetate)

S. No.	Import Item	Qty. allowed gm/gm
1.	BOC-ARG(HCL)-OH	3.53
2.	BOC-PRO-OH	1.669
3.	FMOC-LEU-OH	3.77
4.	FMOC-D-LEU-OH	3.76
5.	FMOC-TYR(TBU)OH	3.67
6.	FMOC-SER(TBU)OH	3.14
7.	FMOC-TRP-OH	3.04
8.	FMOC-HIS(TRT)-OH	4.41
9.	CESSIUM CARBONATE	1.637
10.	MERRIFIELD RESIN	2.574
11.	PYROGLUTAMIC ACID (PGLU-OH)	1.10
12.	HYDROXYBENZOTRIAZOLE(HOBT)	31.31
13.	DIISOPROPYLCARBODIIMIDE(DIPCDI)	12.56 ml
14.	DIETHYL ETHER DRIED	730.35 ml
15.	PIPERIDINE	48.56 ml
16.	TRI FLUOROACETIC ACID (TFA)	55.21 ml
17.	DIISOPROPYLETHYLAMINE(DIEA)	7.67 ml
18.	ETHYL ALCOHOL	696.629 ml
19.	KROMASIL	2.00 gm

Note:- above norms may be compared with Actual past consumption data certified by Central Excise Authorization and lower of the two may be allowed to the firm.

RA may take appropriate action as per the decision of Norms Committee.

Case No.:27/23/82-ALC4/2013	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
275 HQ File :01/82/050/01074/AM14/	RLA File :03/95/040/00758/AM14/	Lic.No/Date:0310763292 24.12.2013	Defer Date:09.10.2014

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

निर्देशक, आयात/रिपोर्टिंग, डी.एम.ए.
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

276	Case No.:142/3/82-ALC4/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00146/AM15/	RLA File :09/24/040/00439/AM14/	Lic.No/Date:0910058708 24.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:157/3/82-ALC4/2014	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Approved
HQ File :01/82/050/00161/AM15/	RLA File :03/94/040/00647/AM14/	Lic.No/Date:0310763403 26.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2013-Ch. II dated 17.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
COUMARIN Apperance: Crystalline Powder Freezing Point: 68C Minimum Molten Apperance: Clear Odor: Standard Assay: 99% Minimum Color of Sulphuric and Solution: 125 Hazen Maximum Molecular Weight: 146 Boiling Point: 310C	1 kg	1.	Salicylaldehyde Molecular Weight: 122.12 2 Hydroxybenzaldehyde Specification: Appearance Straw color Liquid Colour: 200 Hazen Maximum Assay GLC 95-99% Minimum Water Content 0.5% Maximum	0.920 kg

RA may take appropriate action as per the decision of Norms Committee.

278	Case No.:97/3/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00101/AM15/	RLA File :09/24/040/00482/AM14/	Lic.No/Date:0910058730 26.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

279	Case No.:144/3/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00148/AM15/	RLA File :09/24/040/00471/AM14/	Lic.No/Date:0910058728 26.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2

280	Case No.:38/4/82-ALC4/2014	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00286/AM15/	RLA File :03/94/040/00796/AM14/	Lic.No/Date:0310763559 27.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

281	Case No.:71/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01118/AM14/	RLA File :05/24/040/00317/AM14/	Lic.No/Date:0510374576 27.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

282

Case No.:64/23/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved	
HQ File :01/82/050/01111/AM14/	RLA File :05/24/040/00321/AM14/	Lic.No/Date:0510374573 27.12.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/51/2014-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
10 Deacetyl Baccatin III HPLC Purity NLT 98.5%.	1 kg	1.	10 Deacetyl Baccatin III HPLC Purity NMT 95%	1.03
RA may take appropriate action as per the decision of Norms Committee.				

283	Case No.:143/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved										
	HQ File :01/82/050/00147/AM15/	RLA File :09/24/040/00461/AM14/	Lic.No/Date:0910058745 27.12.2013	Defer Date:										
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 01.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td></td><td>1 kg</td><td>1.</td><td>PHENYL HYDRAZINE</td><td>1.164 kg</td></tr> </tbody> </table>	Item of Export	Quantity	S,No	Item of Import	Quantity allowed		1 kg	1.	PHENYL HYDRAZINE	1.164 kg			
Item of Export	Quantity	S,No	Item of Import	Quantity allowed										
	1 kg	1.	PHENYL HYDRAZINE	1.164 kg										

निर्मल कुमार/NIRMAL KUMAR
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Dy. Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

PHENIDONE -A (1-PHENY,3-PYRAZOLIDONE) OR PHN	2.	METHYL ACRYLATE	1.065 kg
	3.	SODIUM METHOXIDE	0.623 kg

RA may take appropriate action as per the decision of Norms Committee.

284	Case No.:43/23/82-ALC4/2013	Party Name:ANUH PHARMA LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01090/AM14/	RLA File :03/94/040/00770/AM14/	Lic.No/Date:0310763631 30.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

285	Case No.:48/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

286	Case No.:22/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00026/AM15/	RLA File :09/24/040/00485/AM14/	Lic.No/Date:0910058787 31.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

287	Case No.:96/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00100/AM15/	RLA File :09/24/040/00481/AM14/	Lic.No/Date:0910058788 31.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

288	Case No.:23/3/82-ALC4/2014	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00027/AM15/	RLA File :09/24/040/00486/AM14/	Lic.No/Date:0910058791 31.12.2013	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

289	Case No.:88/3/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014	Status:Deffered
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निर्मल कुमार / NIRMAL KUMAR
उप महाप्रतिबंधक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाप्रतिबंधक
Directorate General of Foreign Trade
शांतिनगर/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		11.09.2014	
HQ File :01/82/050/00092/AM15/	RLA File :09/24/040/00451/AM14/	Lic.No/Date:0910058792 31.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

	Case No.: 2/82-ALC4/2014	Party Name:SAFECON LIFESCIENCES	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Deffered
290	HQ File :01/82/050/00004/AM15/	RLA File :61/24/040/00033/AM14/	Lic.No/Date:6110001120 31.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

	Case No.: 244/3/82-ALC4/2014	Party Name:SAFECON LIFESCIENCES	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Deffered
291	HQ File :01/82/050/00248/AM15/	RLA File :61/24/040/00023/AM14/	Lic.No/Date:6110001119 31.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

	Case No.: 55/23/82-ALC4/2013	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Deffered
292	HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

	Case No.: 53/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Deffered
293	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

	Case No.: 114/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status: Deffered
294	HQ File :01/82/050/00118/AM15/	RLA File :09/24/040/00497/AM14/	Lic.No/Date:0910058802 02.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

295	Case No.: 38/3/82-ALC4/2014	Party Name:PARENTAL	Meet No/Date:7/82-	Status: Deffered
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	DRUGS (INDIA) LTD.,	ALC4/2014 11.09.2014	
HQ File :01/82/050/00042/AM15/	RLA File :56/24/040/00036/AM14/	Lic.No/Date:5610003472 02.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

296	Case No.:118/3/82-ALC4/2014	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00122/AM15/	RLA File :56/24/040/00035/AM14/	Lic.No/Date:5610003471 02.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

297

Case No.:24/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00028/AM15/	RLA File :09/24/040/00492/AM14/	Lic.No/Date:0910058808 02.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 09.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AVIS (AVOBENZONE)	1 kg	1	PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)	1.148 kg
		2.	ACETYL ANISOLE	0.929 kg
		3.	ACTIVATED CARBON	0.025 kg
		4.	SODAMIDE	0.206 kg
		5.	METHANOL	4.00 kg
		6.	TOLUENE	1.00kg
RA may take appropriate action as per the decision of Norms Committee.				

298	Case No.:45/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00049/AM15/	RLA File :02/24/040/00168/AM13/	Lic.No/Date:0210198458 03.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

299	Case No.:89/3/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00093/AM15/	RLA File :09/24/040/00496/AM14/	Lic.No/Date:0910058826 06.01.2014	Defer Date:09.10.2014

निरमल कुमार/निरमल कुमार
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

300	Case No.:186/3/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00190/AM15/	RLA File :09/24/040/00484/AM14/	Lic.No/Date:0910058825 06.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

301	Case No.:193/3/82-ALC4/2014	Party Name:NATCO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00197/AM15/	RLA File :09/24/040/00494/AM14/	Lic.No/Date:0910058829 06.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

302	Case No.:2/22/82-ALC4/2013	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01045/AM14/	RLA File :09/24/040/00503/AM14/	Lic.No/Date:0910058842 07.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

303	Case No.:37/3/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00041/AM15/	RLA File :22/24/040/00077/AM14/	Lic.No/Date:2210014502 07.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

304	Case No.:121/3/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00125/AM15/	RLA File :22/24/040/00078/AM14/	Lic.No/Date:2210014501 07.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

305	Case No.:116/3/82-ALC4/2014	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00120/AM15/	RLA File :09/24/040/00402/AM14/	Lic.No/Date:0910058840 07.01.2014	Defer Date:09.10.2014

निर्मल कुमार
उप महासंचालक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

306	Case No.:180/3/82-ALC4/2014	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00184/AM15/	RLA File :09/24/040/00426/AM14/	Lic.No/Date:0910058839 07.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

307	Case No.:90/3/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00094/AM15/	RLA File :09/24/040/00468/AM14/	Lic.No/Date:0910058858 08.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

308	Case No.:203/3/82-ALC4/2014	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00207/AM15/	RLA File :09/24/040/00362/AM14/	Lic.No/Date:0910058863 08.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

309	Case No.:200/3/82-ALC4/2014	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00204/AM15/	RLA File :07/24/040/00333/AM14/	Lic.No/Date:0710101186 08.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

310	Case No.:21/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/01068/AM14/	RLA File :03/95/040/00590/AM14/	Lic.No/Date:0310765258 09.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/22/2012-Ch. II dated 25.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Tris Tri Decyl Phosphite	1 kg	1.	Iso Tri Decyl Alcohol (Tri Decyl Alcohol)	0.975 kg

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Dy. Director General of Foreign Trade
निदेशक, विदेश व्यापार
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

(TTDP)	2.	Yellow Phosphorus	0.068 kg
	3.	Methanol	0.213 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:194/3/82-ALC4/2014	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/00198/AM15/	RLA File :09/24/040/00520/AM14/	Lic.No/Date:0910058903 10.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/724/2013-PI(Norms) dated 09.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
RCB Diol	1 kg	1.	(2B, 3A,5A,16B,17B)-2-(4-MORPHOLINYL)-16 (PYRROLIDINYL) ANDROSTANE-3, 17-DIOL CRUDE	1.05

RA may take appropriate action as per the decision of Norms Committee.

Case No.:192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:09.10.2014

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC

Case No.:204/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00208/AM15/	RLA File :09/24/040/00514/AM14/	Lic.No/Date:0910058895 10.01.2014	Defer Date:09.10.2014

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.

Case No.:19/23/82-ALC4/2013	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/01066/AM14/	RLA File :03/94/040/00772/AM14/	Lic.No/Date:0310766076 13.01.2014	Defer Date:09.10.2014

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of

By Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Pharmaceuticals

315	Case No.:197/3/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00201/AM15/	RLA File :04/24/040/00218/AM14/	Lic.No/Date:0410154188 13.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

316	Case No.:134/3/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00138/AM15/	RLA File :04/24/040/00226/AM14/	Lic.No/Date:0410154220 13.01.2014	Defer Date:09.10.2014
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 09.10.2014.			

317	Case No.:179/3/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00183/AM15/	RLA File :22/24/040/00079/AM14/	Lic.No/Date:2210014517 13.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

318	Case No.:196/3/82-ALC4/2014	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00200/AM15/	RLA File :04/24/040/00219/AM14/	Lic.No/Date:0410154292 15.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

319

Case No.:182/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00186/AM15/	RLA File :09/24/040/00516/AM14/	Lic.No/Date:0910058925 15.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/225/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
NEVIRAPINE (NEVIRAPINE ANHYDROUS)	1 kg	1	2-Chloro-3-amino-4-methyl pyridine (CAMP)	0.759

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भाषिण्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2.	2-chloro nicotinic acid	0.902
3	Activated carbon	0.100
4.	Cyclo hexane	0.898
5.	Cyclo propylamine	0.57
6.	Diethylene glycol dimethyl ether	2.518
7.	Methanol	7.124
8.	Toluene	0.968
9.	Methylene Chloride	1.222
10	Steam/Thermal Coal	As per fuel policy.

RA may take appropriate action as per the decision of Norms Committee.

Case No.:26/23/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/01073/AM14/	RLA File :03/95/040/00822/AM14/	Lic.No/Date:0310766258 15.01.2014	Defer Date:

Decision :Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product Simethicone (3 Export Item)

Sl. No.	Export product	Import items	Qty. Allowed 1 kg Export Product
1	Simethicone 100% USP or BP or EP	Silicone Fluid / Oil of relevant Viscosity	0.96 kg/kg
2	Simethicone Emulsion USP 30%	Silicone Fluid / Oil of relevant Viscosity	0.288 kg/kg
3	Dimethicone USP or BP or EP (Various Viscosity)	Silicone Fluid / Oil of relevant Viscosity	1.01 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:40/4/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00288/AM15/	RLA File :03/95/040/00805/AM14/	Lic.No/Date:0310766431 16.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

322	Case No.:202/3/82-ALC4/2014	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00206/AM15/	RLA File :56/24/040/00041/AM14/	Lic.No/Date:5610003580 16.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

323	Case No.:198/3/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00202/AM15/	RLA File :09/24/040/00523/AM14/	Lic.No/Date:0910058953 16.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

324	Case No.:32/3/82-ALC4/2014	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00036/AM15/	RLA File :09/24/040/00519/AM14/	Lic.No/Date:0910058977 17.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

325

Case No.:42/3/82-ALC4/2014	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00046/AM15/	RLA File :05/24/040/00204/AM14/	Lic.No/Date:0510376324 17.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2011-Ch. II dated 14.06.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Di-Butyl Phthalate	1 kg	1.	Phthalic Anhydride	0.560 KG
		2.	Iso Butanol	0.560 KG
RA may take appropriate action as per the decision of Norms Committee.				

326	Case No.:103/3/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00107/AM15/	RLA File :03/94/040/00942/AM14/	Lic.No/Date:0310767119 21.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Case No.:156/3/82-ALC4/2014	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00160/AM15/	RLA File :03/95/040/00796/AM14/	Lic.No/Date:0310767045 21.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/13/2011-Ch. II dated 13.06.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
3,4,5 TRIMETHOXY TOLUENE	1 kg	1.	3,4,5 TRI METHOXY BENZALDEHYDE	1.25 kg
		2.	POLYETHYLENE GLYCOL (PEG 600)	0.400 kg
		3	HYDRAZINE HYDRATE (100%)	0.365 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:51/4/82-ALC4/2014	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00299/AM15/	RLA File :07/24/040/00375/AM14/	Lic.No/Date:0710101518 22.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:55/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00059/AM15/	RLA File :09/24/040/00529/AM14/	Lic.No/Date:0910059025 23.01.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:60/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00064/AM15/	RLA File :09/24/040/00541/AM14/	Lic.No/Date:0910059028 23.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/225/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
DESVENLAFAXINE SUCCINATE	1 kg	1	Venlafaxine Hcl	1.10

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, राई दिल्ली
Udyog Bhawan, New Delhi

MONOHYDRATE	2.	Acetone	2.66
	3	Activated Carbon	0.040
	4.	Methylene Chloride	3.63
	5.	N-Methyl-2-Pyrrolidone	1.375
	6.	Thiophenol	0.424
	7.	Toluene	0.96

RA may take appropriate action as per the decision of Norms Committee.

331	Case No.:21/3/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00025/AM15/	RLA File :22/24/040/00075/AM14/	Lic.No/Date:2210014543 23.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

332	Case No.:12/21/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

333	Case No.:187/3/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

334	Case No.:108/3/82-ALC4/2014	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

335	Case No.:158/3/82-ALC4/2014	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/00162/AM15/	RLA File :03/95/040/00862/AM14/	Lic.No/Date:0310768015 27.01.2014	Defer Date:

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उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2014-Ch. II dated 04.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
DI-IODOSALICYLIC ACID	1 kg	1.	IODINE	0.762 kg
		2.	SALICYLIC ACID	0.414 kg
		3	METHANOL	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:159/3/82-ALC4/2014	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/00163/AM15/	RLA File :03/95/040/00861/AM14/	Lic.No/Date:0310768009 27.01.2014	Defer Date:

Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2014-Ch. II dated 04.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Item of Export	Quantity	S.No	Item of Import	Quantity allowed
DI-IODOSALICYLIC ACID	1 kg	1.	IODINE	0.762 kg
		2.	SALICYLIC ACID	0.414 kg
		3	METHANOL	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:19/3/82-ALC4/2014	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00023/AM15/	RLA File :05/24/040/00374/AM14/	Lic.No/Date:0510377141 27.01.2014	Defer Date:09.10.2014

337

Decision :It was decided to defer the case for 09.10.2014 for comments of Petrochemical Division of Department of C&PC.

Case No.:230/3/82-ALC4/2014	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
HQ File :01/82/050/00234/AM15/	RLA File :08/24/040/00474/AM14/	Lic.No/Date:0810128498 29.01.2014	Defer Date:09.10.2014

338

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

Case No.:35/4/82-ALC4/2014	Party Name:CHIRAG ENTERPRISE	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
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निर्मल कुमार/NIRMAL KUMAR
ज्य. महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00283/AM15/	RLA File :24/24/040/00028/AM14/	Lic.No/Date:2410040726 30.01.2014	Defer Date:
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Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 06.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER [PURITY equal or greater than 99%]	1 kg	1.	BLACK REGENERATED METHYL METHACRYLATE MONOMER [PURITY not more than 90%]	1.30 kg

RA may take appropriate action as per the decision of Norms Committee.

340	Case No.:209/3/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00213/AM15/	RLA File :09/24/040/00540/AM14/	Lic.No/Date:0910059127 30.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

341	Case No.:177/3/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

342	Case No.:223/3/82-ALC4/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00227/AM15/	RLA File :03/95/040/00867/AM14/	Lic.No/Date:0310768632 30.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

343	Case No.:206/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00210/AM15/	RLA File :09/24/040/00556/AM14/	Lic.No/Date:0910059129 31.01.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of			

निदेशक जनरल कुमार
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Pharmaceuticals

344	Case No.:165/3/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date:0310768928 03.02.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

345	Case No.:111/3/82-ALC4/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00115/AM15/	RLA File :09/24/040/00509/AM14/	Lic.No/Date:0910059150 03.02.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

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Case No.:201/3/82-ALC4/2014	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00205/AM15/	RLA File :52/24/040/00045/AM14/	Lic.No/Date:5210040666 03.02.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2010-Ch II dated 23.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
THISA (4 Carbomethoxy - 2Methyl-sulfonamide thiophene)	1 kg	1.	THIOPHANONE	1.480 kg
RA may take appropriate action as per the decision of Norms Committee.				

347	Case No.:26/3/82-ALC4/2014	Party Name:MEDICEF PHARMA,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00030/AM15/	RLA File :22/24/040/00080/AM14/	Lic.No/Date:2210014587 04.02.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

348	Case No.:27/3/82-ALC4/2014	Party Name:MEDICEF PHARMA,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00031/AM15/	RLA File :22/24/040/00081/AM14/	Lic.No/Date:2210014589 04.02.2014	Defer Date:09.10.2014

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उप महासंचालक निदेश व्यापार
Dy. Director General of Foreign Trade
निदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

349	Case No.:28/3/82-ALC4/2014	Party Name:MEDICEF PHARMA,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00032/AM15/	RLA File :22/24/040/00082/AM14/	Lic.No/Date:2210014588 04.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

350	Case No.:87/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date:0910059155 04.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

351	Case No.:117/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date:0910059156 04.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

352	Case No.:232/3/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00236/AM15/	RLA File :08/24/040/00485/AM14/	Lic.No/Date:0810128700 05.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

353	Case No.:221/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00225/AM15/	RLA File :03/94/040/00995/AM14/	Lic.No/Date:0310769240 05.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

354	Case No.:222/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00226/AM15/	RLA File :03/94/040/00985/AM14/	Lic.No/Date:0310769244 05.02.2014	Defer Date:09.10.2014

निर्मल कुमार
उप महाविदेशीय विदेश व्यापार
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विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

355	Case No.:224/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00228/AM15/	RLA File :03/94/040/00979/AM14/	Lic.No/Date:0310769253 05.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

356	Case No.:225/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00229/AM15/	RLA File :03/94/040/00991/AM14/	Lic.No/Date:0310769247 05.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

357	Case No.:149/3/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00153/AM15/	RLA File :05/24/040/00420/AM14/	Lic.No/Date:0510378413 05.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

358	Case No.:168/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00172/AM15/	RLA File :03/94/040/01009/AM14/	Lic.No/Date:0310769592 06.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

359	Case No.:150/3/82-ALC4/2014	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00154/AM15/	RLA File :03/95/040/00879/AM14/	Lic.No/Date:0310769509 06.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

360	Case No.:8/3/82-ALC4/2014	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00012/AM15/	RLA File :09/24/040/00548/AM14/	Lic.No/Date:0910059218 07.02.2014	Defer Date:09.10.2014

निर्मल कुमार
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

361	Case No.:10/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00014/AM15/	RLA File :09/24/040/00534/AM14/	Lic.No/Date:0910059227 07.02.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

362	Case No.:59/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00063/AM15/	RLA File :09/24/040/00551/AM14/	Lic.No/Date:0910059222 07.02.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

363	Case No.:49/3/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00053/AM15/	RLA File :09/24/040/00562/AM14/	Lic.No/Date:0910059197 07.02.2014	Defer Date:20.10.2014
	Decision : It was decided to defer the case for 20.10.2014 for comments of Department of Pharmaceuticals			

364	Case No.:151/3/82-ALC4/2014	Party Name:CIPLA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00155/AM15/	RLA File :03/94/040/01022/AM14/	Lic.No/Date:0310769755 07.02.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

365	Case No.:84/3/82-ALC4/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00088/AM15/	RLA File :07/24/040/00419/AM14/	Lic.No/Date:0710102047 07.02.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

366	Case No.:21/4/82-ALC4/2014	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00269/AM15/	RLA File :09/24/040/00577/AM14/	Lic.No/Date:0910059237 11.02.2014	Defer Date:09.10.2014

नमस्ते
उद्योग भवन, नई दिल्ली
उप महासंचालक विदेश व्यापार
By- Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.

Case No.:205/3/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved
HQ File :01/82/050/00209/AM15/	RLA File :05/23/040/00466/AM14/	Lic.No/Date:0510379284 13.02.2014	Defer Date:

Decision :In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/18/2011-PC- II dated 14.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

367	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	HARDENER CONTAINING 85% POLYMETHANE POLYPHENYL ISOCYANATE AND 15% C-9 SOLVENT / SHELLSOLL 100 HARDENER FORCOLD 1070	1 kg	1.	POLYMETHANE POLYPHENYL ISOCYANATE	0.8750 kg
			2.	C-9 SOLVENT / SHELLSOLL 100	0.1550 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:166/3/82-ALC4/2014	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
368 HQ File :01/82/050/00170/AM15/	RLA File :03/95/040/00916/AM14/	Lic.No/Date:0310770668 18.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

Case No.:65/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
369 HQ File :01/82/050/00069/AM15/	RLA File :09/24/040/00595/AM14/	Lic.No/Date:0910059337 19.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:132/3/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
370 HQ File :01/82/050/00136/AM15/	RLA File :22/24/040/00088/AM14/	Lic.No/Date:2210014635 26.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of			

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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Pharmaceuticals

371	Case No.:34/4/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00282/AM15/	RLA File :05/24/040/00455/AM14/	Lic.No/Date:0510380668 03.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

372	Case No.:58/3/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/00062/AM15/	RLA File :05/23/040/00492/AM14/	Lic.No/Date:0510380925 05.03.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011-Ch. II dated 23.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
KANATOL - 1001 (PACKED IN 1,334 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	PHTHALIC ANHYDRIDE	0.349 kg
		2.	2-PROPYL HEPTANOL	0.590 kg
		3	ISO DECANOL	0.197 kg
		4.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

373	Case No.:45/4/82-ALC4/2014	Party Name:TRITECH CATALYST AND INTERMEDIATE (P) LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/00293/AM15/	RLA File :31/83/040/00230/AM14/	Lic.No/Date:3110062950 06.03.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2014-Ch. II dated 26.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
TPAOH (Tetra Propyl Ammonium Hydroxide) (Water based Solution)	1 kg	1.	1-Propanaminium, N,N,N - Tripropyl, Bromide.	0.800 kg
		2.	Ion Exchange Anion Membrane.	0.013 Nos.
		3	Ion Exchange Cation Membrane	0.013 Nos.

RA may take appropriate action as per the decision of Norms Committee.

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Udyog Bhawan, New Delhi

374	Case No.:56/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date:2210014691 14.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

375	Case No.:57/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00305/AM15/	RLA File :22/24/040/00103/AM14/	Lic.No/Date:2210014692 14.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

376	Case No.:58/4/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

377	Case No.:1/4/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/00249/AM15/	RLA File :03/94/040/00999/AM14/	Lic.No/Date:0310774824 18.03.2014	Defer Date:
	Decision : It was decided to withdraw the case, as the firm has informed that they have taken advance authorization on repeat basis under para 4.7.1 HBP v1.			

378	Case No.:42/4/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00290/AM15/	RLA File :05/24/040/00480/AM14/	Lic.No/Date:0510382032 18.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

379	Case No.:43/24/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01242/AM14/	RLA File :03/95/040/00987/AM14/	Lic.No/Date:0310774773 18.03.2014	Defer Date:09.10.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/770/2013-PI(Norms) dated 09.09.2014, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 09.10.2014.			

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Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
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380	Case No.:45/24/82-ALC4/2013	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/01244/AM14/	RLA File :04/24/040/00264/AM14/	Lic.No/Date:0410156358 19.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

381	Case No.:33/4/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00281/AM15/	RLA File :05/23/040/00522/AM14/	Lic.No/Date:0510383280 01.04.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

382	Case No.:67/6/82-ALC4/2014	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Approved
	HQ File :01/82/050/00469/AM15/	RLA File :03/95/040/00135/AM15/	Lic.No/Date:0310783973 02.06.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 02.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product Simethicone (3 Export Item)

Sl. No.	Export product	Import items	Qty. Allowed 1 kg Export Product
1	Simethicone 100% USP or BP or EP	Silicone Fluid / Oil of relevant viscosity	0.96 kg/kg
2	Simethicone Emulsion USP 30%	Silicone Fluid / Oil of relevant Viscosity	0.288 kg/kg
3	Dimethicone USP or BP or EP (Various Viscosity)	Silicone Fluid / Oil of relevant Viscosity	1.01 kg/kg

RA concerned may take further necessary action as per above decision of NC.

383	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

384	Case No.:64/4/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00312/AM15/	RLA File :09/24/040/00154/AM15/	Lic.No/Date:0910060520 23.06.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

385	Case No.:67/4/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00315/AM15/	RLA File :09/24/040/00165/AM15/	Lic.No/Date:0910060535 25.06.2014	Defer Date:20.10.2014
	Decision : It was decided to defer the case for 20.10.2014 for comments of Department of Pharmaceuticals			

386	Case No.:68/4/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00316/AM15/	RLA File :07/24/040/00106/AM15/	Lic.No/Date:0710105379 25.06.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

387	Case No.:69/4/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

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Case No.:4/6/82-ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:7/82- ALC4/2014 11.09.2014	Status:Approved	
HQ File :01/82/050/00406/AM15/	RLA File :22/24/040/00029/AM15/	Lic.No/Date:2210015035 23.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/56/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Dexketoprofen Trometamol	1 kg	1	Ketoprofen	1.78
		2.	N-Octyl-D-glucamine	0.36

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Directorate General of Foreign Trade
संलग्न विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	3	Tromethamine	0.36
RA may take appropriate action as per the decision of Norms Committee.			

389	Case No.:1/7/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00645/AM15/	RLA File :09/24/040/00261/AM15/	Lic.No/Date:0910060890 26.08.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

390	Case No.:2/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00646/AM15/	RLA File :09/24/040/00263/AM15/	Lic.No/Date:0910060892 26.08.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

391	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

392	Case No.:5/7/82-ALC4/2014	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMO SYN LTD.)	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status:Deffered
	HQ File :01/82/050/00649/AM15/	RLA File :08/24/040/00177/AM15/	Lic.No/Date:0810133217 03.09.2014	Defer Date:10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Manual Part -II (B)

Case No. B-1 (Part-II)	M/s AUROBINDO PHARMA LIMITED
Meeting No. 7/AM14 dated - 11.09.2014	F.No. 01/82/050/00818/AM11/DES-III
RA F.No. 09/24/040/00225/AM11	Licence No. 0910043467 dated 09.09.2010
Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/125/2014-PI(Norms) dated 01.04.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

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उप. महासचिव/विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासचिव
Directorate General of Foreign Trade
शुचि व्यवस्था/विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
CEFRADINE STERILE (CEPHRADINE STERILE)		1	7 - A D C A	0.7436
		2	ACETONE	0.80
		3	ACTIVATED CARBON (CARBON ENOANTICROMOS)	0.032
		4	D (-) DIHYDRO PHENYL GLYCINE DANE SALT	1.1024
		5	DIMETHYL FORMAMIDE	1.40
		6	ETHYL CHLOROFORMATE	0.442
		7	METHYLENE CHLORIDE	1.50
		8	TRIMETHYL CHLOROSILANE (TMCS)	0.5621
		9	ALUMINIUM CANISTERS	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No. B-2 (Part-II)	M/s AUROBINDO PHARMA LIMITED
Meeting No. 7/AM14 dated – 11.09.2014	F.No. 01/82/050/00916/AM11/DES-III
RA F.No. 09/24/040/00270/AM11	Licence No. 0910043809 dated 06.10.2010

Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/125/2014-PI(Norms) dated 01.04.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
CEFPROZIL MONOHYDRATE (CEFPROZIL)		1	7-PACA or [(6R,7R)-7-AMINO -3- CEPHEM-4-CARBOXYLIC ACID]	0.77
		2	ETHYL CHLORO FORMATE (ECF)	0.383
		3	METHYL ACETO ACETATE (MAA)	0.443
		4	TRIMETHYL CHLOROSILANE (TMCS)	0.742
		5	D(-) P-HYDROXY PHENYL GLYCIN BASE [PHPG Base]	0.598
		6	POTASSIUM CARBONATE	0.242
		7	ACTIVATED CARBON	0.0386
		8	ACETONE	4.40
		9	DIMETHYL FORMAMIDE (DMF)	3.74
		10	METHANOL	1.83
		11	METHYLENE CHLORIDE	4.02

RA concerned may take further necessary action as per above decision of NC.

Case No. B-3 (Part-II)	M/s AUROBINDO PHARMA LIMITED
Meeting No. 7/AM14 dated – 11.09.2014	F.No. 01/82/050/01047/AM11/DES-III
RA F.No. 09/24/040/00311/AM11	Licence No. 0910044459 dated 25.11.2010

Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/125/2014-PI(Norms) dated 01.04.2014 and in

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Udyog Bhawan, New Delhi

consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
ROSUVASTATIN CALCIUM		1	DIETHYL METHOXY BORANE	0.84
		2	METHYLENE CHLORIDE	44.0
		3	TERT. BUTYLDIMETHYLSILYL CHLORIDE	2.0
		4	N-N-CARBONYL DI IMIDAZOLE	2.62
		5	R-(+)-ALPHA-METHYLBENZYLAMINE	0.878
		6	DIBAL-H (DI ISOBUTYL AL.HYDRIDE)	2.79
		7	PYRIMIDINE CARBOXALDEHYDE	3.182
		8	STEAM/THERMAL COAL	As per fuel policy

RA concerned may take further necessary action as per above decision of NC.

Case No. B-4 (Part-II)	M/s AUROBINDO PHARMA LIMITED
Meeting No. 7/AM14 dated - 11.09.2014	F.No. 01/82/050/01264/AM11/DES-III
RA F.No. 09/24/040/00417/AM11	Licence No. 0910044738 dated 16.12.2010

Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/125/2014-PI(Norms) dated 01.04.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
AMPICILLIN TRIHYDRATE STERILE		1	6-APA	0.867
		2	Ethyl Acetoacetate	0.681
		3	Pivaloyl Chloride	0.516
		4	D (-) Alpha Phenyl Glycine Base	0.665
		5	Potassium Carbonate	0.265
		6	Isopropyl Alcohol	1.79
		7	Methanol	0.260
		8	Methylene Chloride	0.924
		9	Steam/Thermal Coal	As per fuel policy

RA concerned may take further necessary action as per above decision of NC.

Date:11.09.2014
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade